14.18 hrs.

THE ELECTRICITY (AMENDMENT) BILL, 2003

Title: Discussion on the Elecricity (Amendment) Bill, 2003. (Discussion concluded and Bill passed)

विद्युत मंत्री (श्री अनन्त गंगाराम गीते) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं :

" कि विद्युत अधिनियम, 2003 में संशोधन करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए। "

उपाध्यक्ष महोदय, विद्युत विधेयक, 2001, जिसे लोक सभा ने पारित किया और जिसे पारित करते समय स्टेंडिंग कमेटी द्वारा दी गई सिफारिशों में से लगभग 80 प्रतिशत सिफारिशें हमने स्वीकार कीं। स्टेंडिंग कमेटी की कुछ सिफारिशें, हम जो विद्युत नीति बनाने जा रहे हैं और टैरिफ नीति बनाने जा रहे हैं, उसमें शामिल करने की बात आई है। हमने उस समय कहा था कि विद्युत विधेयक, 2001 को 126 संशोधनों के साथ लोक सभा ने पारित किया है और जब राज्य सभा में यह विधेयक चर्चा के लिए आया, तो उसे पारित करते समय राज्य सभा के माननीय सदस्यों ने उसमें कुछ और संशोधन लाने की मांग की। राज्य सभा में मुख्यतः चार संशोधनों को लाने की बात कही गई और कहा कि यदि सरकार इन चार संशोधनों को अगले सत्र में लाए, तो राज्य सभा में भी यह विधेयक पारित हो जाएगा। हमने राज्य सभा में आश्वासन दिया कि सरकार इन संशोधनों को करेगी, तब राज्य सभा ने भी विधेयक को पारित कर दिया। उस आश्वासन को पूरा करने के लिए, 8 दिसम्बर को विद्युत (संशोधन) विधेयक राज्य सभा ने पास किया और पारित किया, वही विधेयक चर्चा के लिए आज लोक सभा के समक्ष है। सर, मूल विधेयक पारित होने के बाद 10 जून, 2003 से विद्युत कानून, 2003 लागू हो गया है। आज जो संशोधन विधेयक सदन के सामने चर्चा के लिए है, उसमें मुख्य संशोधन रेगुलेटरी ट्रिब्यूनल को लेकर है। उस ट्रिब्यूनल को जो मूल विधेयक में सुपरिटेंडेंस और गवर्नेंस के अधिकार दिए गए थे, उन पर राज्य सभा में आपत्ति उठाई गई कि ट्रिब्यूनल के सुपरिटेंडेंस एंड कंट्रोल के अधिकार को हटाया जाए। इस प्रकार का उन्होंने संशोधन किया गया, जिसे हमने स्वीकृत किया और राज्यसभा ने उस संशोधन के साथ विधेयक को पारित किया। दूसरा महत्वपूर्ण संशोधन यह है कि डिस्ट्रीब्यूशन सैक्टर में हम जो ओपन एक्सेस देने जा रहे हैं, मूल विधेयक में यह प्रावधान था कि रेगुलेटरी कमीशन एक साल में इस पर विचार करके, ओपन एक्सेस किस प्रकार दिया जाए, उस पर पहल करे। कोई निश्चित समय-सीमा मूल विधेयक में नहीं थी। जब यह बिल राज्यसभा में विचार के लिए आया तो कई सदस्यों ने यह मांग की की ओपन एक्सेस के लिए भी निश्चित समय-सीमा तय करने की आवश्यकता है और निश्चित समय-सीमा तय करने में सरकार को कोई आपत्ति नहीं है। इसलिए हम यह संशोधन लाए, जो राज्यसभा में पारित हुआ तथा आज लोक सभा में चर्चा के लिए आया है।

इसमें दो महत्वपूर्ण बातें हैं - एक यह है कि जब हम ओपन एक्सेस देने जा रहे हैं तो उसके लिए हम जो गाइडलाईन्स तय करते हैं, उनमें कोई इस प्रकार का प्रावधान न हो कि ओपन एक्सेस के लिए जो आएं उनके लिए दिक्कत हो। इसके लिए स्पेसीफाई किया जाए कि कौन सी कंडीशंस पर उन्हें यह कार्य दिया जाए। उसमें एक संशोधन यह है कि मूल विधेयक में चोरी को रोकने के लिए प्रावधान किए गए हैं। उन प्रावधानों में कुछ सख्त प्रावधान थे। उसके तहत जब राज्यसभा में यह विधेयक चर्चा के लिए आया तभी आशंकाएं जताई गई कि अब बड़ी मात्रा में हम डिस्ट्रीब्यूशन ओपन एक्सेस देने जा रहे हैं, इसका मतलब वितरण के क्षेत्र में कई प्लेयर्स आएंगे। इसमें निजी क्षेत्र के भी काफी लोग आएंगे और यदि निजी क्षेत्र इसमें आता है तो इस प्रकार के जो सख्त कानून हैं, उसका दुरुपयोग होने की संभावना है। इसलिए केवल किसी पर यदि आशंका या डाउट है तो उसके आधार पर न किसी के दफ्तर या मकान का ताला तोड़ा जाए, यह अधिकार यदि दिया जाता है तो निश्चित रूप से उनका दुरुपयोग हो सकता है। इसलिए चोरी को रोकने के जो प्रावधान हैं, उनमें इस प्रकार के प्रावधानों को हटाया जाए। ये चार महत्वपूर्ण बिन्दू थे, जिन पर संशोधन की मांग हुई।

महोदय, हमने राज्यसभा में जो आश्वासन दिया, उस आश्वासन को पूरा करते हुए राज्यसभा में हमने इस संशोधन विधेयक को प्रस्तुत किया और उन्होंने इसे पारित किया। राज्यसभा द्वारा यथापारित यह विद्युत संशोधन विधेयक, 2003 आज लोक सभा में पारित और विचार करने के लिए यहां रखा है। मेरी प्रार्थना है कि लोक सभा ने मूल विधेयक को ही पारित किया है और उस पर लोक सभा एवं स्टैंडिंग कमेटी में काफी चर्चा हुई है। इस विधेयक को बनाते समय एवं पारित करते समय स्टैंडिंग कमेटी और दोनों सदनों के साथ-साथ देश भर के सभी राज्यों, राज्य विद्युत बोर्डों या ऊर्जा क्षेत्र से जुड़े हुए सभी सैक्टर के लोगों से चर्चा एवं विचार-विमर्श करने के बाद ही यह विधेयक दोनों सदनों में पारित हुआ है। इसलिए मेरी सदन से प्रार्थना है कि इस संशोधन विधेयक को पारित किया जाए। धन्यवाद।

MR. DEPUTY-SPEAKER: Motion moved :

"That the Bill to amend the Electricity Act, 2003, as passed by Rajya Sabha, be taken into consideration. "

SHRI E.M. SUDARSANA NATCHIAPPAN (SIVAGANGA): Thank you, Mr. Deputy-Speaker, Sir. This Electricity (Amendment) Bill, 2003 is a welcome aspect, but at the same time, I would like to draw attention to how we were

having very great anxiety and expectation when the Electricity Bill was passed and subsequent steps were taken by the Government for implementing the provisions of the Electricity Act. We should focus on that aspect also. It is because this is a very important reform, which will change the face of the country. The State Electricity Boards are already at the dead end of their own financial aspect. Many of the States were compelled, after this enactment, to setup their own financial management. Many of the State Electricity Boards could not come out of the debt trap. They are passing on their entire misdeed to the consumers. Ordinary agriculturists, small householders, and people who are living with small connections of electricity are now being overburdened. People are suffering because of this. You know very well that the results of many of the elections in the State Assemblies were also a consequence of this type of electricity burden being passed on to the consumers. Why does the Central Government, in such a situation, want to shift the burden to the State Government, instead of helping them in one way or the other?

On the other hand, the Electricity Boards are trying to come out of the trap, but they are not able to meet the requirements of the consumers. For agriculture, in the drought situation, they are now depending only upon the pumpsets. They need the electricity connections. They are ready to pay Rs. 25,000 in certain States. For example, in Tamil Nadu they are demanding to deposit the amount for that. But, the agriculturists are not getting the electricity connections.

On the one side, there is drought and on the other, the agriculturists are migrating from one place to the other. Some people want to stick to their own village, with their ancient farming that is their ancient occupation. They want to remain there with that, but they are not protected. They are not getting the incentives from the Central Government. They only want to have reforms in every aspect.

How is the Central Government going to address the grievances of the agriculturists, rural poor, and also the urban middle class and lower class people who need electricity? Without electricity, the life of a human being is nowhere. The Government of India should also address this aspect. Somehow the Government of India should find out the finances to help the State Electricity Boards to compensate for this type of debt or the burden that is coming upon the consumers.

In this aspect, I would like to stress upon the amendments. Of course, they are needed, but at the same time it should be seen whether it is going to be another red-tapism where the bureaucracy is going to put their own hands upon it to see that the private sector is not supplying to the needs of the consumer.

For example, now the amendment is being made for changing "including the capital adequacy, creditworthiness, or code of conduct" with the words "relating to the capital adequacy, creditworthiness, or code of conduct.

Even now the bureaucracy has the right to find out whether a proper competitiveness is being allowed in the same area to one or more persons or not. If a person is very strong -- who is already in the same field -- then he will try to use this particular Clause and see that there is no capital adequacy; there is no creditworthiness; and that there is no code of conduct followed properly by the second competitor. How are you going to tackle this problem? Is it going to be a very stringent measure or are you going to allow the competition to be followed by the lesser price and more convenience, and more services to the consumer system? Is that aspect of the private sector mind going to be applied by the bureaucracy even when they are applying this particular Clause?

The entire mindset of the bureaucracy has to be changed. We have already taken the example of Western type of global economics. When we are going for global economics, then the mind of the bureaucracy should also be like that only. There should not be more supervision, and there should not be more regularization, etc. It should only be allowed amongst the competitors. It is for themselves to find out their own way so that a healthy competition is allowed to be regulated by the Government and not more than that.

In the same way I feel about the next amendment. It states that : "Provided also that the State Commissions shall, not later than five yearsâ€¦.." Why so much time is given to them? We are thirsty to get electricity. There should be competition. People should come out with their productions -- whether it is making or producing the electricity through hydel power or any other power -- and by way of that power production, it should be seen that production goes to the consumer immediately and without further delay. However, we are allowing them a long rope of five years, which is too much. It should be done immediately. When you are allowing a State Commission to provide such open access to all consumers, why can you not change their mindset so that they can provide it within six months or one year? When there is high demand for electricity and when there is production, if you are locking it up for five years, they will exploit that loophole and they will say, "We have sufficient time. You come afterwards; we will put it after one year or you fulfil the small conditions." When you are making rules, kindly pay attention to these things. The number of rules should be less and the accessibility to the people should be more. It is only then that the consumers get the benefit from that.

Section 121 is now expanded with some more things. You are now providing for audio *altum partum*, that is, for hearing the other side or hearing the Appropriate Commission and the other interested party. That is a welcome measure. This way, the passing of *suo motu* orders can be restricted by way of allowing the Appropriate Commission to come before the Appellate Authority. This way, the interested party is also heard. This is an appreciable measure. It should be applied in a proper way and within a time limit so that things can be delivered to the consumers in a proper way.

Section 139 and 140 deal with punishment and imposing a fine of Rs. 10,000. What will happen if the damages, injuries or breakages are more? Therefore, it should be flexible. It should be left to the court or any arbitrator to decide as to how much fine should be imposed. What I am saying is that the quantum of punishment should be in proportion to the damages caused to the Electricity Board concerned.

I appreciate the fact that the Government has come forward with this Amendment in a very short time. At the same time, I would request the Central Government to be more vigorous in implementing the Act so that the benefits reach the people as quickly as possible.

SHRI VIJAYENDRA PAL SINGH BADNORE (BHILWARA): Mr. Deputy-Speaker, Sir, I stand to support the

Electricity (Amendment) Bill, 2003 and welcome all the amendments that have been proposed in this Bill.

At the outset, let me say that I wish to compliment the Power Minister for his spirited pursuit of the reforms in the power sector, but let us not forget that all the past failures in this field have been making us look like as if we are a Third World country and these spectacular and magnificent achievements that can be quoted of other fields are missing in your power sector.

Sir, power sector and power remain as one of the most important ingredients of all developments and reforms in the country. We have to hasten to get the reforms in the right way. As they say, 'Once bitten, twice shy', hence, I continue to be extremely sceptical about the reforms of the power sector.

Electricity Bill, 2003 was passed in May, 2003, and it became an Act on 10th June, 2003, that is, over six months ago from now. However, I feel that there is very little impact of that Act visible on the ground. I would like to ask the Minister, through you, Sir, to let us have a report on what all have been the achievements in this sector in the six-month period that has passed. We have been talking about reforms for a long time. We have been asking for a comprehensive Bill which would replace the three Bills which were there in this sector. So, let me ask him, Sir, as to what has been the achievement of the Government in the six months that have passed and how far he has been able to really assess that.

Let me now come to the specifics and give you some examples. Under Section 3 of this Electricity Act, 2003, the Central Government had to lay down the National Electricity Policy and the Tariff Policy. This should have been done by the time when we were discussing it in the House here and when this Bill went to the Rajya Sabha. The Government had enough time and it should have been done in time. Six months have passed. The Minister is saying that lot of things will be put into these rules and policies. Where are the rules and policies? Where is the Tariff Policy? Why has it not been formulated? I would like to ask the Minister through you, Sir, to let us know something about this as well.

Similarly, several States are yet to constitute the Regulatory Commission. Six months have passed. Where are the Regulatory Commissions which should have been set up in the States? Has the Government followed it up? What is the status of that? Can the Minister give us a report on that as well? These are but a few examples. Overall, progress of the implementation seems to be poor. The Minister needs to look into this and the reasons thereof urgently.

Let me now come to the amendments that have been proposed. It will be recalled that while speaking in this House on April, 19th, when the Electricity Bill was being debated, I had raised several issues where unanimous recommendations of the Standing Committee ...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): They were not unanimous. I dissented.

SHRI VIJAYENDRA PAL SINGH BADNORE : But you did not put it in writing, Sir.

SHRI BASU DEB ACHARIA : Yes, I did put it in writing. Perhaps you have not seen the entire report.

SHRI VIJAYENDRA PAL SINGH BADNORE : Okay. Now please listen to me. I am talking about the unanimous part where you were with us.

MR. DEPUTY-SPEAKER: Mr. Singh, please address the Chair. Bilateral talk is not permitted in the House.

SHRI VIJAYENDRA PAL SINGH BADNORE : Let him not disturb me, Sir. There were a lot of unanimous decisions. Not all of them were unanimous. We had made about 126 recommendations. Let him get up and say that all 126 recommendations were not in order and that he had objected to most of them.

MR. DEPUTY-SPEAKER: Mr. Singh, after you Shri Basu Deb Acharia is getting the floor. You address the Chair.

SHRI VIJAYENDRA PAL SINGH BADNORE : So, he should not disturb me right now.

I will talk about the unanimous decisions, the ones which were unanimously taken. He was not there when we passed it unanimously on that day. That is why they were unanimous.

SHRI BASU DEB ACHARIA : I was very much present.

MR. DEPUTY-SPEAKER: Shri Acharia, you can speak when your turn comes.

SHRI BASU DEB ACHARIA : He should not mislead the House. It was not unanimous.

MR. DEPUTY-SPEAKER: You correct him, if you want, but when your turn comes.

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, in this context I drew comfort from the Minister's assurance in the Rajya Sabha. He did not give an assurance here. This assurance was given on 5th May, 2003. It reads, "The Government will bring forth an amendment", which he has already done, "that would address the issues of the recommendations put forth by the Standing Committee." Unfortunately, several of the critical recommendations of the Standing Committee do not find mention in the proposed amendment.

Sir, in the Rajya Sabha during his reply on the discussion on the Electricity Bill on 5th May, 2003, the hon. Minister of Power said and I quote:

> " ये संशोधन सरकार की ओर से लाए जायेंगे और स्थायी समिति ने जो सुधार और सिफारिशें दी हैं, विशेाकर आम सहमति के साथ जो सुझाव दिए हैं, जिनका जिक्र यहां पर सदस्यों ने भी किया है, उन सारे संशोधनों को लाने का आश्वासन मैं सरकार की ओर से यहां सदन को देता हूं। "

The hon. Ministers had said that he would look into all the recommendations put-forth by the Standing Committee.

Let me once again reiterate the points I had made earlier before this House on 9th April, 2003. All these points were based on the recommendations of the Standing Committee -- and I say 'unanimous' again -- and they have been overlooked.

The Standing Committee in their Report, in paras 13.47 and 13.48, had recommended legislative oversight over the Regulatory Commissions in view of their important development role. The hon. Minister agreed to them.

In para 13.46, the Committee had recommended that the Regulatory Commission should not have independent funds outside the legislative control like the Supreme Court and the High Courts, and they should draw funds from the Consolidated Fund as it was in the original ERC Act of 1998 and several other State laws. But that has been overlooked.

Similarly, in para 13.36 of the Report, the Committee had recommended that the Commission and the Appellate Tribunal members should not be eligible for re-employment so that their independence and autonomy are preserved. That has been overlooked.

Then, in paras 1.22 and 10.38, it was recommended that the Commission will frame all the regulations within one year so as to avoid discretionary approach and promote investment in the power sector.

The Committee had also recommended that the private transmission companies should be prohibited from having ownership interest in generation and distribution as this was necessary to avoid conflict of interest and creation of private monopolies. That also does not figure in these amendments.

Above all, the Committee had greatly emphasised the role of open access and repeatedly recommended a definite timeframe for its introduction. This was considered central or anchor to the entire reform process.

The Amendment Bill now specifies five years from the date of this Amendment Bill, which means some time in the year 2009, this has to be done. Now, 2009 is so far away. Why should it be 2009? Let it be 2005 or let it be 2006. Why does he say five years? We do not know in five years what is going to happen.

Sir, keeping in view the assurance given by the hon. Minister on the floor of the Rajya Sabha, I request him again to look into these recommendations of the Standing Committee which are unanimous. Whatever my friend on the other side may say, but these are very critical recommendations and they need to be looked into. Otherwise, I support this Bill wholeheartedly. Thank you.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I rise to oppose the Electricity (Amendment) Bill, 2003 as I opposed the Electricity Bill, 2003.

Let me make it clear that the recommendations of the Standing Committee were not unanimous. I gave a four-page note of dissent. My friend, perhaps has not gone through the Report of the Standing Committee. If he had seen my dissenting note, he would not have said that it was a unanimous Report. The Report of the Standing Committee was not unanimous. Why am I opposed to the reforms and also the way reforms are being carried out? ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Badnore, why are you disturbing him now?

...(*Interruptions*)

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, he disturbed me and I have a right to disturb him. ...(*Interruptions*)

SHRI BASU DEB ACHARIA : We had three Acts − the Electricity Act of 1910, the Electricity Supply Act of 1948 and

the Electricity Regulatory Commission Act of 1998. All these three Acts had been replaced by a single Act. My question is whether there was any need to have a new Act? Who has failed? May I know whether the Electricity Act has failed or we have failed?

In 1947, we used to generate electricity. ...(*Interruptions*)

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, now we have to discuss the amendments to the Act, but not the Act. ...(*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, he has also referred to the Act.

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, it happened six months back and now he is talking about the Act. He should have talked about all these things at the time of passage of the Act. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Basu Deb Acharia, when he was speaking, you were interrupting and now when you are speaking, he is interrupting you.

SHRI BASU DEB ACHARIA : I am criticising the Act. Why is he objecting to it? He said that the Report of the Standing Committee was unanimous. But it was not. Shri Raghavan and I − both of us − sent a dissenting note. ...(*Interruptions*)

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, he has to talk on the amendments now. ...(*Interruptions*)

SHRI PRAKASH PARANJPE (THANE): He is talking about the Act. Now, we are on the amendments. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Paranjpe, please sit down. He has given his dissent to the Report. Let him speak. For this Bill, the allotted time is one hour. Let us finish it as quickly as possible.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, five lakh villages have already been electrified. I want to know what was the necessity for this new Act. ...(*Interruptions*)

SHRI PRAKASH PARANJPE : Sir, what is the point that he is unnecessarily raising now? He was a member of the Standing Committee. Why should he now speak all that here? ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record except what Shri Basu Deb Acharia says.

*(Interruptions)**

SHRI BASU DEB ACHARIA : What was the reason which was put forward to replace the existing three Acts?

During the Tenth Five Year Plan and the Eleventh Five Year Plan, we will have a gap in demand and supply, which may be to the extent of 15 per cent. That is why, open access should be given or allowed.

*Not Recorded.

In the generation sector, private sector was allowed long back and we had the experience of Enron. Today, the Government has opened Pandora's Box. This country will be divided between urban India and rural India. No private sector will

go to rural India. In India, 85,000 villages are yet to be electrified. In Bihar, only 15 per cent of the villages have been electrified so far. May I know − after bringing forward the new Act and allowing the private sector not only in generation but also in transmission and distribution − whether the private sector will come forward?

In the Ninth Five Year Plan, what was the target fixed for the private sector? It was 18,000 MW. What was the achievement? It was only 2,000 MW. May I know whether it was because of the Act which was prevalent at that time? Why did the private sector not come forward? Will we have to open up everything in the name of reforms?

The State Electricity Boards were unbundled. What is the experience of the States which started reforms in the electricity sector? May I know whether PLF has been reduced and losses incurred by the SEBs have been reduced? There has not been any impact. Rather, the situation has deteriorated. What is required is that we should

strengthen the Act. The State of West Bengal is the first State which initiated action with regard to prevention of theft and pilferage. It was the first State to enact a stringent and deterrent Act, as a result of which, within one-and-a-half year there has been a lot of achievement. The State Electricity Board of West Bengal is now coming out of red by strengthening the Act and not by opening everything and bringing reforms without any human face.

What is the purpose of bringing this amendment? It is to liberalise more and more. Why does the Government want to amend section 14 of the Electricity Act, 2003? It says:

> "Provided that the Appropriate Commission may grant a licence to two or more persons for distribution of electricity through their own distribution system within the same area, subject to the conditions that the applicantâ€¦â€¦â€¦ including the capital adequacy, creditworthiness or code of conduct."

The word 'including' is being replaced by 'relating to'. Why is it so? It is to make it more liberal so as to give more facilities to the private sector.

What is our experience of the six months of its existence? How many private sectors have come so far, have shown interest, to develop hydel power? Before the enactment of this Act there was no problem for the private sector to come in the hydel power sector. Why have they not shown any interest? I doubt, Sir, and future will tell whether this Act will be able to overcome the problems that we are now facing.

We have fixed a target that by 2007, cent per cent villages and by 2012 cent per cent households are to be electrified. Even in the States which have achieved cent per cent village electrification, the access to electricity is only 50 per cent. Fifty per cent households have been electrified. By enacting this Act, we will not be able to achieve the target. Rather, what will happen? The Government wants to put certain time limit.â€¦ (*Interruptions*)

MR. DEPUTY-SPEAKER: That is what I am doing now.

SHRI BASU DEB ACHARIA : The Government wants to put time limit in regard to cross-subsidisation. Today, poor people living below poverty line and middle class people are getting electricity at a cheaper rate. If cross-subsidisation is removed, as has been proposed in the Act, what will happen to the people living below poverty line?...(*Interruptions*)

MR. DEPUTY-SPEAKER: You have already taken double the time allotted to your Party. Please conclude, otherwise, I will call the next speaker.

SHRI BASU DEB ACHARIA : The Government has not thought of that. India will be divided into two parts. The poor section of people will have to purchase electricity at a higher rate. The Government has not thought of them. Instead of bringing some amendment to protect the interest of the poorer section of the people, an amendment has been brought to protect the interest of the private sector. I not only oppose the amendments but also the Electricity Act, 2003.

श्री उत्तमराव ढिकले (नासिक) : उपाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। इस बिल का शिवसेना की ओर से समर्थन करने के लिए मैं खड़ा हुआ हूं। मुझे यह बताते हुए बहुत खुशी हो रही है कि पावर मिनिस्टर श्री अनन्तराम गीते जी ने राज्य सभा में कुछ आश्वासन दिया है और वहां आश्वासन देने के बाद इस अमैन्डमैन्ट को वह इस ऑगस्ट हाउस में लाये हैं। इसके लिए मैं उन्हें धन्यवाद देता हूं। अगर मुझसे पूछा जाए तो कोई मंत्री और नेता के ऊपर भरोसा नहीं करता, ये लोग आश्वासन दे देते हैं और भूल जाते हैं। इसलिए इस आश्वासन के बारे में मुझे एक छोटी सी कहानी याद आती है, जो इस प्रकार है -

एक सांसद थे। चुनाव आया तो पांच साल के बाद वह एक गांव में गये। सारा गांव वहां इकट्ठा हो गया। गांव के लोगों ने देखा कि पांच साल के बाद संसद सदस्य गांव में आ रहे हैं। एक आदमी ने खड़े होकर पूछा कि सांसद महोदय चुनाव होने वाला है, लेकिन हमारे यहां पीने का पानी नहीं है। वह सांसद मेरे जैसे होशियार आदमी थे, उन्होंने कहा कि आपको क्या लगा कि मैं चुनाव के लिए यहां आया हूं। मैं यहां चुनाव के लिए नहीं आया हूं। आपके पास पीने का पानी नहीं है, मैं आपको पीने का पानी देने के लिए आया हूं। लोगों को अच्छा लगा। उसके बाद दूसरा आदमी खड़ा होकर बोला - सांसद महोदय आप पीने का पानी देते हैं, हम उसके लिए आभार व्यक्त करते हैं, लेकिन हमारे पास खेती के लिए पानी नहीं है। सांसद ने कहा मैं खेती के लिए भी पानी देता हूं। इसके बाद तीसरा आदमी खड़ा होकर बोला कि आप पीने के लिए पानी देते हैं, उसके लिए आपका आभार, खेती के लिए पानी देते हैं, उसके लिए आपका आभार, लेकिन आप हमें एक बांध दे दीजिए। सांसद बोले हमारे पास एम.पी.लैड स्कीम हैं, मैं आपको बांध देता हूं। लोगों को अच्छा लगा। वहां पर माननीय डा.रघुवंश प्रसाद सिंह जैसा एक आदमी था, उसने देखा कि सांसद बहुत चालाक लगते हैं। वह खड़ा होकर बोला कि सांसद महोदय, आप पीने के लिए पानी देते हैं, खेती के लिए पानी देते हैं, हमारे यहां बांध देते हैं, इन सबके लिए आपका बहुत आभार, लेकिन इन सबके लिए यहां एक नदी की जरूरत होगी, सांसद बोले मैं नदी भी देता हूं।

इसलिए मैं समझता हूं कि जितने बड़े नेता हैं, उनके ऊपर लोग भरोसा क्यों नहीं करते। मैं र्वा 1961 में पोलिटिक्स में आया। मैं अंडर ग्रेजुएट था, तब मैं काउंसिलर बना। 42 सालों से मैं देख रहा हूं कि चाहे नेता हो, चाहे मंत्री हो, कोई आदमी इन पर भरोसा नहीं करता। लेकिन गीते जी मैं आपको धन्यवाद देता हूं कि आपने जो आश्वासन दिया, आप उसकी पूर्ति भी कर रहे हैं। â€¦(व्यवधान)मैं चुनाव में खुद नहीं खड़ा होऊंगा, मैं कंटैस्ट नहीं करूंगा, यह मेरा काम नहीं है, लोग उन्हें चुनकर भेजेंगे। मैं खुद रहने वाला नहीं हूं।

उपाध्यक्ष महोदय, मंत्री जी के चारों मुद्दे बहुत अच्छे हैं। मंत्री जी र्वा 2007 तक देश के सभी गांवो में बिजली देने जा रहे हैं। र्वा 2012 तक देश के हर घर में बिजली देने जा रहे हैं। मैं भगवान से प्रार्थना करूंगा कि मंत्री जी का यह सपना पूरा हो जाए। मैंने जब बिजली के बारे में पढ़ा कि हमारे देश में 1950 में 1362 मेगावाट बिजली उपलब्ध थी और र्वा 2002 तक एक लाख पांच हजार मेगावाट बिजली हमारे पास है। मुझे इस बात की खुशी है कि और एक लाख मेगावाट बिजली मंत्री जी

जनरेट करने जा रहे हैं। मैं पुनः भगवान से प्रार्थना करूंगा कि जल्दी से जल्दी यह बिजली जनरेट हो जाए।

15.00 hrs.

मैंने यह भी चर्चा सुनी है कि इस बिल ने ऊर्जा क्षेत्र में लोगों में काफी उत्साह पैदा किया है, लोगों में विश्वास भी पैदा किया है। इस संशोधन से यह भी पता चलता है कि इस क्षेत्र में किसी की मोनोपली नहीं रहेगी - न सरकार की रहेगी और न निजी क्षेत्र की रहेगी। यह खुशी की बात है। इस संशोधन से इस क्षेत्र में स्पर्धा अच्छी होगी, कंपीटीशन होगा, ओपन एक्सैस होगा, कंज्यूमर्स को कम दाम में बिजली मिलेगी। इस क्षेत्र में ज्यादा निवेश होना भी जरूरी है।

महोदय, बिजली का मुद्दा हमारे देश में अहम मुद्दा है। इस मुद्दे से हमारे देश के सभी लोग जुड़े हुए हैं - किसान जुड़े हुए हैं, खेत मज़दूर जुड़े हुए हैं, छोटे उद्योग वाले जुड़े हुए हैं, व्यापारी और उद्योगपति जुड़े हुए हैं और इसीलिए इस क्षेत्र में ज्यादा से ज्यादा निवेश कैसे हो, विकास कैसे हो, यही हम चाहते हैं।

उपाध्यक्ष महोदय : उत्तमराव जी, अब समाप्त कीजिए।

श्री उत्तमराव ढिकले : कभी-कभी तो बोलने का मौका मिलता है। â€¦ (व्यवधान)उपाध्यक्ष महोदय, फिर मुझे आना भी नहीं है, आप यह भी ध्यान में रखें। मैंने गीते जी को कह दिया कि मेरे बस की बात नहीं है, मैं आना नहीं चाहता।

उपाध्यक्ष महोदय, बिजली के क्षेत्र में निवेश ज्यादा होना चाहिए चाहे वह सैन्टर से हो या निजी क्षेत्र में हो। मुझे इस बात की खुशी है कि जैसे जनरेशन के लिए डीलाइसेंस किया गया, उसी प्रकार डिस्ट्रिब्यूशन को भी डीलाइसेन्स किया, यह अच्छी बात है। एक बात और जो मुझे अच्छी लगी वह यह कि जहां ऊर्जा जनरेट होगी, वहां वितरण भी होगा। जो लाइसेन्सी हैं, उनके ऊपर जिम्मेदारी दी है और जो इसे पूरा नहीं करेंगे, उनको दंडित करने का प्रावधान भी इसमें है। यह खुशी की बात है। किन्तु मैं मंत्री जी से कहना चाहता हूँ कि मुझे डर है कि कुछ लोगों को ऐसा लगता है कि निजी क्षेत्र को बढ़ावा मिलेगा तो बहुत तकलीफ होगी और निजी क्षेत्र वाले लोग प्रॉफिट बनाते जाएंगे यह भी डर है। मैं मंत्री जी से आग्रह करूँगा कि इस बारे में भी ध्यान दें तो अच्छा रहेगा। महाराट्र के बारे में एक मिनट बात करके मैं बैठ जाऊंगा।

चुनाव के समय मैंने पढ़ा कि बीएसपी का मतलब बिजली, सड़क और पानी है। â€¦ (व्यवधान)शत्रुघ्न सिन्हा जी, आप भी हैं यहां?

पोत परिवहन मंत्री (श्री शत्रुघ्न सिन्हा) : हाँ, पानी भी है।

श्री उत्तमराव ढिकले : ऐसा मैं पढ़ता था। कई राज्यों में और हमारे महाराट्र में सब जगह अच्छी बारिश नहीं है। किसी कुएं में पानी है और किसी में नहीं है। मैं हर शनिवार और रविवार को अपने फार्म में जाता हूँ - पिकनिक के लिए नहीं, खेती करने के लिए जाता हूँ। मैं सांसद होते हुए भी अभी भी खेती करता हूँ। मैंने अपने फार्म हाउस में एक बल्ब लगाकर रखा है जो 24 घंटे ऑन रहता है क्योंकि बिजली आती है और बिना बताए चली जाती है। â€¦ (व्यवधान)जब बिजली आती है तो बल्ब जलता है और नौकरों को पता चलता है कि अब मोटर का बटन दबाओ तो पानी शुरू हो जाएगा। मैं मुंशी जी को बताना चाहता हूँ कि महाराट्र में 1800 से 2000 मैगावाट तक बिजली की कमी है और बिजली का बहुत संकट है। बिजली आती नहीं, लोड नहीं आता, यह हमारे लिए अच्छा है। क्योंकि मैंने बहुत मोर्चे निकाले, बहुत लोगों को बोला कि देखो ये बिजली नहीं देते तो इनको घर भेजो और लोग इसी मूड में हैं। मैं आपका ज्यादा वक्त नहीं लेना चाहता। आपने मुझे वक्त दिया, इसके लिए मैं आपका मन से आभारी हूँ और हमारे मंत्री जी गीते जी अच्छा काम करते हैं, इसलिए उनको भी धन्यवाद देते हैं।

SHRI ADHIR CHOWDHARY (BERHAMPORE, WEST BENGAL): Mr. Deputy-Speaker, Sir, Thank you. The Electricity Bill, 2003 has been enacted and the provisions of the Act have been brought into force with effect from 10th June, 2003. Already ten drafts have been prepared and extensive discussions have been held on this legislation.

Taking this opportunity, I would like to place my views before the House. The salient features of the original Act was to prepare a National Electricity Policy in consultation with the State Governments. Constitution of the State Electricity Regulatory Commission has been made mandatory. To lure those Electricity Boards the Government has proposed some incentives also. Thermal generation has been de-licensed and trading has been recognised as a distinct activity. Cross-subsidy has been proposed to be abolished in a progressive manner. Therefore, the regime of subsidy which has long been enjoyed by the rural poor, especially the poor farmers and the marginal farmers has been done away with by the legislation. One hundred per cent rural electrification, mandatory metering and corporatisation of State Electricity Boards were also proposed.

As you know, power is an indicator of economic development of a country. Availability of power at affordable cost along with quality is considered to be a determinant of economic development. The Minister concerned, who is hailing from Maharashtra which had the experience of infamous privatisation of Enron and Dabhol projects, knows very well where the shoe pinches.

Virtually State Electricity Boards have been degenerated into an abyssmal of financial despair. There is no way for

these SEBs to revive. Fifty-five per cent of the revenue deficit of State Governments is on account of deficit that is lying with the CPSUs.

The Original Bill has proposed some incentives to the SEBs. I must appreciate that. However, all the States have not yet signed that. Therefore, those non-performing States will be liable again for the accumulative losses of our exchequer. I know the plight of electricity in my State, West Bengal. Our Communist friends, who are pleading for some amendments or proposals, have to ponder over their own performance in the State of West Bengal. When we proposed to the Electricity Board for development of water body or its beautification, the West Bengal State Electricity Board asked us to pay the price of a transformer. Can you imagine that? First, we have to pay the price for a transformer and then power will be given. Even a village which has been provided with a single electrical pole without having transmission has been declared by the State Government as an electrified village. The problems are in galore!

First of all, insofar as the CPSUs are concerned, the Minister must admit that due to the high cost of electricity, the *bona fide* customers are now preparing to generate power on their own. Captive power generation has become an idea. The various industries and even the Government concerns also are now devising ways to have their own plants. The hon. Railway Minister is present here. The Railways are an energy intensive industry. They are now devising ways to generate power on their own because the price of electricity is very much high. Due to the poor quality of the electricity and the perennial shortage of power, even the foreign investors are now shutting up their own enterprises in India.

Now, I would seek some clarifications. How many State Electricity Regulation Commissions have so far been constituted? How much autonomy has been given to those Regulatory Commissions? First of all, the entire exercise must be done to the benefit of consumers. The confidence of the consumers must be taken into account before any Bill is brought forward or any successful endeavour is made.

The Electricity Regulatory Commission is there. I would like to know whether the poor customers will be able to plead their cases before the Regulatory Commission without being provided with any lawyer. No. Therefore, there is still a serious mismatch between the customer and the performance of the Regulatory Commission. The Regulatory Commission itself does not have any financial autonomy. Therefore, the Government may propose a cess to be levied specially from those organisations which are involved in generating electricity, distribution and transmission. I would like to know whether the Ninth Plan capacity generation target has been achieved or not. If not, what are the reasons so far detected?

The Ninth Plan envisages a gross energy generation target of 606.7 billion units for the utilities in the terminal year. The actual energy generation has been 515.3 billion units. The All-India installed generation capacity of utilities at the beginning of Ninth Plan was 84893 MW. The Ninth Plan envisaged a capacity generation of 40245 MW. The actual capacity addition was 19015 MW during the Ninth Plan period. It is 47 per cent below the target.

Sir, this is the performance of our power sector. Therefore, I urge upon the Government to consolidate all those who are involved in power, coal and petroleum sectors so that a comprehensive body for energy security can be conceived. Otherwise, the energy problem of the country cannot be solved by a single legislation.

DR. MANDA JAGANNATH (NAGAR KURNOOL): Mr. Deputy-Speaker, Sir, I thank you very much for giving me this opportunity to participate in this debate on the Electricity (Amendment) Bill, 2003. I welcome this amending Bill which has been introduced here after having been examined by the Standing Committee. This amending Bill seeks to safeguard the interests of consumers in respect of production and distribution.

Sir, the most important task before the country is to make electricity available at an affordable price. The hon. Minister, while answering to a Starred Question on 11.12.2003, stated that the Electricity Act, 2003 is a progressive legislation that provides for measures conducive to development of electricity industry, promoting competition therein, protecting interests of consumers and supply of electricity to all areas, rationalization of electricity tariff, ensuring transparent policies regarding subsidies, promotion of efficient and environmentally benign policies etc. He said that the Bill had, along with other progressive features, the provisions for captive generation being freely permitted and having right to non-discriminatory open access through the grid without payment of surcharge and also for more than one distribution licensee operating in the same area of supply.

Sir, in the present shape, instead of being progressive, this Bill is regressive in certain aspects. Our duty is to provide electricity at affordable prices. But if this Bill is implemented in the present shape, it will make the State Electricity Boards unviable because the production is delicensed and anybody can generate power now. Industries pay more tariff to the State Electricity Boards and Corporations and that is utilised for cross-subsidisation towards utility services and weaker sections of the society.

Sir, in this connection, the Chief Minister of Andhra Pradesh Shri Chandrababu Naidu has requested the Government to convene a meeting of the Chief Ministers and the Power Ministers of all the States before passing this Bill. That would have given a better opportunity to discuss the Bill in a comprehensive manner before bringing it before this House. But that has not been done and this Bill has been sent to the Standing Committee straight away. Now, the Bill has been presented here after accepting some of the suggestions made by the Standing Committee. But, if this Bill is implemented in the present form, it will put a lot of burden on the common man. The people who are to pay more tariff which can ultimately be used for cross-subsidisation have now been taken away from the purview of paying surcharge. They can generate their own electricity and use it for their own purposes without purchasing power from the State Electricity Boards as well as Corporations. This will put a burden on the common man because cross-subsidisation has been taken away. Either the consumer has to bear the burden by paying more tariff or the State Governments have to bear the cost which will affect their economy.

Now, whenever the State Electricity Regulatory Authority increases the electricity tariff, the State Government is bearing the burden because it will adversely affect the agricultural sector. The farmers are depending on tubewells in areas like Telengana and Rayalaseema in Andhra Pradesh and also in States like Rajasthan where the rainfall is very low. In these areas, the farmers have to depend only on ground water through tubewells for irrigation. If the surcharge is waived for industries and others, it will affect the farmers and other under-privileged people. So, I request the hon. Minister to reconsider this aspect. He should convene a meeting of the Chief Ministers and the Ministers of Power in the States and work out a monitoring system so that this could be implemented before the burden is passed on to the common man.

This would also affect the rural areas. The surcharge waiving facility should not be given to those who are producing electricity.

In the end, I once again appeal for convening a meeting of the Ministers of Power in the States and the Chief Ministers to discuss and finalise the matter. On the basis of their recommendations, the Bill should be finalised.

With the changes suggested by me, I support the Bill.

SHRI A. KRISHNASWAMY (SRIPERUMBUDUR): Thank you, Sir. The Bill has already been passed. The hon. Minister has now brought forward some new amendments. In these amendments, the open access system is an important one. The Power Grid Corporation has done the work of transmitting the electricity. Now it is going to be privatised. With privatisation of the transmission system, I do not know how far it would help the poor and the common citizens. If the Ministry of Power generates power, it would help the people in the rural areas. But because of this privatisation, most of the villages would not get electricity. They have already got the experience of the telephonic system. When most of the telephone companies opted for entering into the privatisation field, they told that they would provide telephone connections in the rural areas out of five per cent of their profit. How far have they kept their words? When you go through that, the result is 'zero'. Likewise when we pass this Amendment Bill, we should also put a condition in relation to the transmission system that they should also provide electricity out of their profit at least to the extent of 10 per cent or 20 per cent of their profit. It should go to the rural areas. If you put it like that, it would help the society.

Now only the transmission system is being privatised. I saw details of the power generating projects in Tamil Nadu and other parts of our country. Most of the public sector power project companies are doing well. When our leader, Dr. Kalaingar, was heading the Government in Tamil Nadu, he provided free electricity to the poor farmers. But now it has been stopped. The present State Government is pushing the burden on to the Regulatory Commission. Electricity is one of the social obligations. It is not a profitable business. When there is a social obligation, the Government should respond to the needs of the poor and the rural people. They should supply power to the poor farmers. But now every right and the powers go to our Regulatory Commission. I am against that Regulatory Commission. It should come to the State Electricity Board. Then only, we can keep our words and fulfil the promise to the electorate. I am against privatisation of the access system.

I welcome the Amendments about negligently breaking or damaging works and also the penalty for intentionally injuring works. Whoever, with intent to cut off the supply of electricity, cuts or injures, or attempts to cut or injure, any electric supply line or works, shall be punishable with a fine which may extend to Rs. 10,000. I appreciate this Amendment. We are in the Opposition in Tamil Nadu. The ruling Party in that State cut off our electricity whenever we convene a meeting. So, I welcome this Amendment. I am not for privatisation of this access system.

DR. V. SAROJA (RASIPURAM): Sir, what he spoke is not relevant to the Bill. We should not derive any political mileage whenever there is a power-cut. He cannot attribute it to the State Government. That should be expunged.

MR. DEPUTY-SPEAKER: I would go through the records. If there is any objectionable thing, I would remove it from the records.

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : उपाध्यक्ष महोदय, यह ठीक है कि मंत्री जी हमारे घनिठ मित्र हैं। बिजली विभाग से हमारा बड़ा भारी लगाव है। इलैक्ट्रिसिटी िवधेयक हमने हाल ही में पारित किया था जो राज्य सभा में गया था। मंत्री जी ने दावा किया है कि राज्य सभा में जो बहस उठाई गई और माननीय सदस्यों ने जो सुझाव दिए, आशंका व्यक्त की, उन आशंकाओं को निर्मूल करने के लिए वह संशोधन विधेयक लाए हैं। इसमें इन्होंने चार संशोधनों का दावा किया है, जिसमें एक में शब्द का उलटफेर है और कुछ नही है, पूंजी की उपलब्धता और उधार लेने की क्षमता दो-तीन शब्द हैं, उनको ऐसी उन अपेक्षाओं के बाद, जो शब्द कोठ में था, कोठ हटाने के बाद, सारी बातों को लेते हुए उन अपेक्षाओं की आपूर्ति करने के लिए साधारण संशोधन उसमें किए हैं। लेकिन उसके बाद राज्य आयोग हेतु समय सीमा का कुछ प्रावधान नहीं है। वह किसी मामले को लेकर बैठ जाए और जल्दी निर्णय नहीं करे। इसलिए लोगों ने आशंका व्यक्त की है कि समय सीमा का निर्धारण होना चाहिए। समय सीमा का निर्धारण करने के लिए मंत्री जी संशोधन लाए हैं।

तीसरा संशोधन जो अपील आयोग सैंट्रलाईज़्ड था, उसकी पावर को सीमित करने के लिए है। सजा देने का जो प्रावधान है, उसमें संभावना पर पनिशमैंट की गुंजाइश की गई थी। कानूनी राय ली गई होगी। संभावना शब्द को इन्होंने हटा दिया। कोई व्यक्ति उसका दुरुपयोग करेगा, नुकसान पहुंचाएगा। पहले उसमें यह था कि दुरुपयोग किया जा रहा है, नुकसान हो रहा है और अब उसकी संभावना को हटा दिया। लेकिन उसे हटाने से कानून कमजोर होगा। संभावना से भी लोग भयभीत रहते हैं। लेकिन ऐसा लगता है कि इसमें कुछ टैक्नीकल बात है। यह विधेयक चार बातों के लिए है। लेकिन मूल विधेयक में है कि डीवीसी के लिए उनको अनुज्ञप्ति लेने की जरूरत नहीं होगी। हम चाहते हैं कि किसी तरह लोगों की कठिनाई हल हो और जो उपभोक्ता बिजली लेना चाहते हैं, उनको बढ़िया और सस्ती दर पर बिजली मिले। अगर आप एक ही क्षेत्र में तीन-चार अनुज्ञप्तिधारियों को काम दे देंगे तो इससे कम्पटिशन होगा और उपभोक्ताओं को सहूलियत होगी। बिजली की दर में भी सहूलियत हो सकती है, बिजली देने में भी सहूलियत हो सकती है। इसलिए हम इसे ठीक मानते हैं, यह अच्छा है। लेकिन जब डीवीसी का गठन हुआ था तो उनको 50 करोड़ रुपये की पूंजी बिहार से दी गई। बाद में बिहार का बंटवारा हो गया। बंटवारा होने से डीवीसी का कार्य क्षेत्र झारखंड में चला गया और बंगाल में पहले से था। भारत सरकार ने डीवीसी को ऐसा बांटा कि सारे डीवीसी का मालिक झारखंड हो गया। बंगाल की पहले से हिस्सेदारी है। लेकिन संयुक्त बिहार की उसमें 50 करोड़ रुपये पूंजी लगी है तो हमारी हिस्सेदारी कम क्यों हुई, मैं यह सवाल उठाना चाहता हूं। बिहार में डीवीसी का कार्य क्षेत्र नहीं है। डीवीसी का अगर बंटवारा होगा तो उसमें हमारी पूंजी लगी है। भारत सरकार से पूंजी का निवेश हुआ, उसमें हमारी हिस्सेदारी है या नहीं। मैं मंत्री जी से इसका स्पट उत्तर चाहता हूं कि डीवीसी में जितना पूंजी निवेश हुआ, आपने वह बंटवारे में दे दिया क्योंकि हिस्सेदारी बढ़ गई। भौगोलिक दृटि से सब झारखंड में चला गया। उसमें जितना पूंजी निवेश हुआ, उतना बिहार में होना चाहिए या नहीं। यह न्याय सिद्धांत क्या कहता है जबकि बंटवारे के समय में, विभाजन के समय में माननीय गृह मंत्री जी ने कहा था कि जो क्षति होगी, इसकी हम भरपाई करेंगे। विद्युत बोर्ड भी बंटा, उसकी सम्पत्ति बंटी, उसके कर्मचारी, अधिकारी बंट रहे हैं लेकिन भूगोल के हिसाब से बंटा। तेनूघाट बिजली परियोजना उसकी एक रजिस्टर्ड कंपनी बिहार में है। पटना में भी रजिस्टर्ड है, उसका ऑफिस अभी तक बरकरार है। भारत सरकार ने बंटवारा करके झारखंड को दे दिया। तीसरे, जो बंटवारा हुआ, उसमें 840 मेगावॉट पर थर्मल झारखंड के हिस्से में पड़ गया। भूगोल में उनका पड़ गया, ठीक है लेकिन हमारा बरौनी 320 मेगावॉट देश भर में सबसे पुरानी जर्जर यूनिट है तथा मुजफ्फरपुर काठी थर्मल पॉवर 220 मेगावॉट पुरानी जर्जर यूनिट है, ये बिहार में पड़ गई और बिजली के बिना कैसे होगा ?

माननीय प्रधान मंत्री जी ने सदन में घोाणा की कि बड़ा भारी बिहार को पैकेज दे रहे हैं। कोई पैकेज नहीं है। राट्रीय संविकास योजना जो हुई, वह देश भर के लिए है और बिहार में भी लागू है, उड़ीसा में लागू है और देश के जो सौ पिछड़े जिले चुने गए हैं, उसमें लागू है जिसमें बिहार का एक भी नहीं है। प्रधान मंत्री जी ने घोाणा की और बिजली के लिए बार थर्मल पॉवर का उल्लेख किया। बार थर्मल पॉवर का काम 1999 में शुरू हुआ। 1999 में प्रधान मंत्री ने शिलान्यास किया। 1999, 2000, 2001, 2002 और 2003, पांच वर्ा हो गए। कितने वर्ाों की योजना है ? कितने वर्ाों में बिजली का उत्पादन होगा ? यह मैं जानना चाहता हूं। माननीय प्रधान मंत्री जी ने लोगों को बरगलाने का काम किया कि बड़ा भारी थर्मल पॉवर स्टेशन दे दिया जो बिजली की आपूर्ति के लिए वहां है। 1999 में शिलान्यास हुआ । पांच वर्ाों में अभी तक उसका स्थापन, निर्माण क्यों नहीं हुआ और उसमें से कब बिजली निकलेगी ? फिर उन्होंने सब जोड़कर ऐसा रूप बताया कि बिहार के प्रति जो माननीय सांसद सहानुभूति रखते हैं, उनको बताया कि प्रधान मंत्री जी ने बहुत दे दिया, बहुत दे दिया। खाली भूसा फटकने से दाना नहीं निकल रहा है। खाली बयान है। बिहार के साथ धोखाधड़ी हो रही है। माननीय मंत्री जी इंसाफ करने वाले हैं।

माननीय प्रधान मंत्री जी ने दावा किया कि ट्रांसमिशन में हमने 365 करोड़ दे दिया। 365 करोड़ क्या है, यह जान लीजिए। 335 करोड़ का प्रोजेक्ट पॉवर ग्रिड कॉरपोरेशन ऑफ इंडिया भारत सरकार का संस्थान है। उन्होंने कहा कि 15 प्रतिशत मैं करने का खर्चा लूंगा, नाम है बिहार को दिया और उसको करने का खर्चा 15 प्रतिशत भारत सरकार की एजेंसी ले रही है और उसका 140 प्रतिशत पर टेंडर होगा और बिहार के नाम पर सब खाता जुड़ेगा। यह भारत सरकार की चालाकी है, यह भारत सरकार की ओर से धोखाधड़ी है, बिहार की जनता के साथ छल है, बिहार की जनता का शोाण है और बिहार की जनता को बरगलाने का काम हो रहा है। जनरेशन, ट्रांसमिशन, डिस्ट्रीब्यूशन और इलैक्ट्रिफिकेशन ये चार बिजली के पार्ट होते हैं और यह देश और दुनिया का मान्य फॉर्मूला है। 365 करोड़ मैं मान लेता हूं। 365 करोड़ आपने ट्रांसमिशन में दिया तो जनरेशन में उसका दुगना हमें मिलना चाहिए था। 750 करोड़ रुपया हमें जनरेशन में मिलना चाहिए था। पैकेज ही सही लेकिन जनरेशन में हमें 750 करोड़ रुपया मिलना चाहिए था जिससे हम बरौनी थर्मल पॉवर का रिनोवेशन, मॉडरनाइजेशन कर सकते। एक करोड़ रुपया प्रति मेगावॉट साधारण फॉर्मूला है और 220 मेगावॉट मुजफ्फरपुर का एक करोड़ रुपया प्रति मेगावॉट, 540 करोड़ रुपया हमें रिनोवेशन, मॉडरनाइजेशन के लिए मिलना चाहिए क्योंकि सब ट्रांसमिशन में दे दिया। आपने दावा किया कि हम बिजली का सुधार कर रहे हैं लेकिन जनरेशन में जब तक विद्युत का उत्पादन नहीं होगा तो क्या हम लोग खाली तारें दिखाएंगे ? तार से क्या हम टेलिफोन करेंगे। तार से बिजली दौड़ेगी। जब तक बिजली नहीं होगी, तब तक कोई काम नहीं होगा। बिना बिजली के रेलगाड़ी भी नहीं चलेगी, नहीं दौड़ेगी। पन-बिजली सस्ती बिजली होती है और साथ ही उससे धूंआ नहीं होता, वातावरण भी खराब नहीं होता जबकि थर्मल पावर से वातावरण दूति होता है। शुरू में पन-बिजली महंगी पड़ती है लेकिन बाद में बहुत सस्ती पड़ती है। हम पन-बिजली की शक्ति का उपयोग नहीं कर रहे हैं। इसलिए सारे विकास को रोककर हमें पन-बिजली को सर्वोच्च-प्राथमिकता देनी चाहिए। चाहे कोई जानकार हो, योजनाकार हो, अर्थशास्त्री हो या कोई वैज्ञानिक हो, बिना बिजली के किसी का भी कोई काम नहीं हो सकता है। पन-बिजली नार्थ-ईस्ट से लेकर पहाड़ों में बहुतायत में पैदा हो सकती है, जिसका हमें उपयोग करना चाहिए। भारत सरकार से बिहार राज्य को एक मैगावाट भी बिजली नहीं मिली है। इंद्रपुरी जलाश्य परियोजना बहुद्देशीय योजना है जिसमें सिंचाई के काम के साथ-साथ 450 मैगावाट बिजली पैदा करने की क्षमता है। यह योजना भारत सरकार में लम्बित पड़ी हुई है। बिहार सरकार ने कहा है कि इसे लागू करवाइये। जब देश में हर जगह पन-बिजली बन रही है तो बिहार में पन-बिजली क्यों नहीं बन रही है। कई राज्यों से इस पर सहमति लेने के बाद अब भारत सरकार की जिम्मेदारी बनती है कि वह इस प्रोजैक्ट को शीघ्र पूरा करे। दो राज्यों से अब इसमें सहमति लेनी है। कैमूर में 2580 मैगावाट पम्प स्टोरेज प्रोजैक्ट का अनुसंधान हो चुका है। बिहार सरकार ने कहा है कि इसको पूरा करा दें। इसके लिए पूंजी-निवेश की क्षमता भारत सरकार में है बिहार सरकार में पूंजी-निवेश की क्षमता नहीं है। भारत सरकार के पास एनटीपीसी और एनएचपीसी जैसे संस्थान हैं। कैमूर पम्प स्टेरेज प्रोजैक्ट पूर्वांचल में है। उससे पीक-आवर में बिजली की पूर्ति की जा सकती है और उसका इंतजाम हो सकता है। लेकिन वह कार्य करने से ही होगा। इसलिए थर्मल पावर का आधुनिकीकरण और पन-बिजली दोनों की मांग मैं आपके माध्यम से माननीय मंत्री जी से करता हूं। कटिहार वाला, बीहटा वाला काम लम्बित है। पटना में बिजली वाला काम भारत सरकार के पास लम्बित है, उसका कार्यान्वयन कैसे होगा? ये सारे सवाल मैं उठाना चाहता हूं। सभी जानते हैं कि बिना बिजली के काम नहीं हो सकता है। जैसे बिना सांस के जिंदगी नहीं चल सकती है उसी तरह से बिना बिजली के देश नहीं चल सकता है और कोई काम नहीं हो सकता है। हमारा डीवीसी वाला हिस्सा कहां गया। माननीय मंत्री जी, इन सभी बातों का सम्यक उत्तर दें और विधेयक पास कराएं।

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Mr. Deputy-Speaker, Sir, first of all, I would like to thank the hon. Minister of Power for a great thing that he has done. He has genuinely believed that as a Minister he had to respond to the constructive suggestions of Members of Parliament that had come up during the course of a debate. In honour of his assurance and in response to the suggestions of hon. Members of Parliament in the Rajya Sabha, he has come up with this Electricity (Amendment) Bill. The hon. Minister deserves the praise of all sections of the House for having brought the amendments in the light of their suggestions in this Bill. Therefore, I would like to thank him first.

I would like to address the hon. Prime Minister through the hon. Minister of Power on one aspect. Let us for once decide that we can do politics in every front but in certain areas let us take a determined view that we shall not do politics and one such sector is the power sector. I am not questioning the *bona fides* of any political party. I am neither accusing nor abusing any political party. The time has come to join in the economic development of the rest of the world and make India one of the top giants.

The hon. Prime Minister is talking about achieving eight per cent growth. The energy sector is the only sector that can take the nation to that height, giving its support to agriculture, industry and all other sectors. It is because of this reason that I said that I wanted to address the hon. Prime Minister. I request the hon. Minister of Power to request the hon. Prime Minister to call a meeting of all political parties. Let us take a decision on this once and for all. All kinds of populist slogans are used to win elections. Let us not use the power sector as a vote bank. Let us not ask exemptions from tariff or free electricity for the sake of gathering votes. It would take the whole nation back by twenty years.

I do not think Japan is an extraordinary country but it is commanding the economy of Asia today. We have much more potential than Japan. We have abundant resources. We have rivers, mountains, skilled workers and coal. Yet, I wonder how we are not able to make much progress. From time to time, I keep reading reports that politics comes into play affecting the functioning of State Electricity Boards and exemptions are sought during election time. This sort of a thing leaves the entire power sector in a mess.

I admire the quality of engineers we have in the NTPC, the Power Grid Corporation, the NHPC. They are all well qualified and when it comes to talent they are no less than the engineers of the United States of America and other developed countries of the world. Yet, our political will is not clear and that is why we are taking the nation backwards every year.

I do agree that we have problems with the marginal farmers and poor farmers. The hon. Prime Minister has to talk to all political parties and decide the criteria for determining who are poor farmers for the purpose of giving this subsidy. It has to be the same in all the States, be it Himachal Pradesh, Uttar Pradesh, Bihar or any other State. Let us agree once and for all what we should give and to whom we should give it. Everybody is talking about farmers. I am not against farmers but the definition has to be rediscovered to find out who is a rich farmer, who is a poor farmer and who is a *zamindar*.

If we are to reach the target of eight per cent growth, the hon. Prime Minister has to call a meeting of all political parties and say that though we shall do politics in every matter we should not do politics in the issue of power generation. Whichever party might be in the Government, the country should move forward.

I was studying some records in my State. Due to delay of coal handling in Santhalpur, the coal *mafia* locked the good quality coal and pumped in ash content coal. As a result of this, the plant suffered and the engineers suffered. At the end of the day, the entire plant could not take the plant load factor. When the engineer gave a report that something wrong was done, the *mafia* turned his life into hell. This is what is happening in the country. What happens is that somebody in this

House or in the other House or in an Assembly would stand up and argue with the Minister and the Minister would in turn say that he also has to fight elections.

This is the situation which is taking the entire system absolutely in a wrong shape. I know of a case where a few days back the Chairman of a public sector undertaking in coal sector was suspended. I can understand if the bureaucracy is fighting for him. I can understand it. But why should the politicians join in this issue? Only in this sector of power this kind of atmosphere is now prevailing in the country. Many good companies are looking for investment in India in power generation programme. We may agree with the hon. Prime Minister after a meeting that if the foreign companies were to come to generate power, they can have this much of tariff for small-scale industrial units and if one were to cross the limit, then they should take the permission of the Government, of the appellate commission; the major industries should do this, the poor farmers should do this etc. I can understand all these things. These are the matters that we can discuss threadbare. But the investment climate can only be created if

there is a strong arrangement in the States to stop the theft of power. Even in regard to theft of power, when the officers go, the local gang comes to prevent him. I know it.

I, therefore, feel that a time has come even to think of whether a substantial control of power generation programme and planning should be left to the States. Defence is managed by the Union Government; telecommunication is managed by the Union Government; revenue is managed by the Union Government. These are vital links. Maybe that in power generation planning and programme, a substantial authority is to be vested in a central mechanism. I am not saying that you totally take over the power subject. My friends from the State Government will be unhappy with me. The moment you leave it to the State, politics come in such a way that power generation suffers.

I will give you an example. As a Member of Parliament, I gave Rs. three crore from my MPLADS funds to take electricity to the villages. You will be shocked to know as to what happened to it. I claim that I am at serial number one in the list published by the Ministry of Programme Implementation in my State regarding spending of funds under this scheme. I gave Rs. three crore for power sector. You would be shocked to know that three-fourth of the amount has not yet been spent because some central items are not available and because there is a huge debt to the authority and items are not coming etc. My money is there. How do we do it? If somebody works on one day, another will not work. This kind of things are going on in the entire power management.

Therefore, I strongly feel and I appeal to the hon. Minister to kindly prepare a white paper and come to the Parliament, if not in this Session, at least in the next Session giving the status of respective States in terms of the investment, utilisation, plant load factor, optimum reaching of power generation programme and the problems therein. I am not talking of any Party or any state. After preparation that White Paper, you please give indication as to which State did well in the Sixth Plan, which State did badly in the Sixth Plan and likewise about the Sixth, Seventh, Eighth and Ninth Plans. It may give details of our Government or that of the Left Parties or whatever it is. Then, please have a special conference by the hon. Prime Minister as to how to rise to the goal of 8 per cent growth. It can be in the lines of the Electricity Bill that you passed in this Parliament earlier after detailed study by the Standing Committee and the amendments that you brought in.

You effectively utilise the power. I think the only solution for effective utilisation of power is that every Party has to commit and make a pledge that in this sector we should not do politics.

Coming to solar energy, it is not exactly under you; but I request you one thing. Solar energy was the aim right from the days of Shrimati Indira Gandhi that the poorest of the poor who stay near the seashore, who stay in the islands and other helpless people should at least be provided with power in these areas where you cannot carry the full transmission. You have a provision of subsidy. I know it. But you will not believe, even that subsidy amount cannot be generated by the people belonging to the scheduled castes, the OBCs in the villages. I know of such cases. The installation cost should be paid by the Government; then regarding tariff let them pay a little. They cannot take more.

I will tell you how things are happening. I am giving an example. I hope my friends from West Bengal will not mind. After fighting for long period, I got an amount to the tune of more than Rs. one crore from the Planning Commission to take power to an island in my constituency. You cannot go there easily. I go there by a boat. It is an electorate of 20,000 people. The area is surrounded by two rivers on both sides.

They want only electricity. They do not want anything else. They say that they can stay without food. Money was also allotted for the purpose two years back. Polls are standing there as statues for the last ten years. Till today, nothing has been done there, at the place called Ratua and village called Bilaimari-Mahanda Tola in district Malda. Whenever I go there, they say 'you are a big parliamentarian. What about electricity to our place?' They have got the money, but I am told that it is being utilised for some other purpose. I do not blame the State Government also − they may have a different priority − because the quality of the coal, whether it is good coal or it is bad coal, matters to the plant where the coal comes. The coal with high ash content does not go to the washery in time. Before that, the coal *mafias* take away that coal. I do not support POTA politically, but I was thinking to say that if you have any power more than POTA, first you book coal *mafias* and, if necessary, bring a law to execute them by fire. Then only, all the power plants will get coal and will be able to electrify our villages.

Therefore, my appeal to the hon. Minister is to bring a White Paper, address the Prime Minister to take a serious meeting of political parties. Let us not do politics in energy sector. I know that even if I want to become a Chief Minister, I will go and say हमें मत दे दो, हम माफ कर देंगे लेकिन देश हमें माफ नहीं करता, दुनिया हमें माफ नहीं करती। Therefore, my appeal to the Minister is to kindly take it seriously. I support the Bill.

.

DR. V. SAROJA (RASIPURAM): Hon. Deputy-Speaker, Sir, on behalf of my AIADMK Party, I welcome this Bill. I draw the attention of the House to the hon. Minister's reply given on 4.12.03 to a Starred Question in Lok Sabha

that 'to improve the financial viability of the State Electricity Boards, the Government have launched Accelerated Power Development Programme reforms and the programme has got two components.' Sir, I would like to appeal to the hon. Minister that under this programme, there is an investment component and also incentive component. Under investment component, the Central Government has got 50 per cent share and the State Government has got 50 per cent share. All of us know that the State Electricity Boards all over the country are in a state of financial crunch. So, I appeal to the hon. Minister to reduce 50 per cent share of the State Government to 25 per cent and increase the Government of India's share to 75 per cent in order to give financial support to the State Electricity Boards. At the same time, for special category States − Jammu and Kashmir, Himachal Pradesh and Uttaranchal - you have provided 10 per cent loan and 90 per cent share. I request the hon. Minister to consider increasing the Central Government share to 100 per cent.

Coming to the power sector as it is, though we have the projected figures for the Tenth Five Year Plan, I am afraid and I do not think that we will be able to achieve the goal by the end of the Five Year Plan. Again, I request the hon. Minister to have an yearly review of our achievement so that we will be able to improve our quality of work, quantum of work and also pull up the machinery in terms of generation and distribution of power.

Sir, I have an apprehension that the recent Supreme Court judgement has delayed the projects in my area particularly. Hon. Minister is well aware of Kolli Hills hydroelectric project having two units of 220 megawatts in my constituency. It got the forest and environment clearance only about six months back.

During a discussion with the State Electricity Board, the reply that they gave was shocking. They stated that : "The State Electricity Board has to pay another Rs. 47.50 lakh to the Ministry of Forest and Environment to get the projects cleared."

Of course, we respect the judgement of the hon. Supreme Court, namely the recent judgement of 01-08-2003. It states that : "The net present value / amount has to be deposited by the user agency for the aforestation programme." In this regard, I appeal to the hon. Minister to review this Supreme Court judgement. The Government of India can appeal on behalf of the whole country.

The other day in your own reply to another Starred Question you stated that 163 projects are under your process, but all the 163 projects were cleared after the due date of hon. Supreme Court judgement, that is, 30-12-2002. So, I would like to have a White Paper placed on the Table of the House by the hon. Minister, so that all the Members of this House will get to know about the implications of the latest Supreme Court judgement. We would also like to know as to how we are going to go about it and how the financial problem of the State Electricity Boards can be taken care of.

Sir, another problem is regarding the Kolli Hills, and the Yercaud tribal people. The hon. Minister knows very well that we are encouraging, and the Government of Tamil Nadu is encouraging the use of solar system, especially in the tribal areas. The Government of Tamil Nadu has sent a proposal for catering to all the tribal areas under the solar system. So, I would request the hon. Minister to consider our request of giving financial assistance to my State.

With these few lines, I thank you.

SHRI PRAKASH PARANJPE : Sir, how many speakers are left?

MR. DEPUTY-SPEAKER: There are two more speakers. Only two minutes will be given to each speaker because we have to go to the next item also.

श्री रतन लाल कटारिया (अम्बाला) : उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। माननीय गीते जी जो बिल लाये हैं, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। किसी भी देश को विकसित राट्र बनाने में बिजली का बहुत महत्वपूर्ण योगदान होता है। इसीलिए माननीय अटल बिहारी वाजपेयी जी ने भारत को एक विकसित राट्र बनाने की दृटि से बिजली के क्षेत्र को प्राथमिकता दी है। अगर हम अपने देश को बिजली के क्षेत्र में आत्मनिर्भर बनाना चाहते हैं तो एक मोटे अनुमान के अनुसार हमें दसवीं पंचवर्षीय योजना में लगभग 5 लाख 66 हजार करोड़ रुपये खर्च करने होंगे। एक रिसर्च के हिसाब से यह अनुमान लगाया जा रहा है कि भारत में कोयला केवल 200 वर्षों के लिए उपलब्ध है। हमें अपनी आने वाली पीढ़ी के लिए भी देखना और सोचना है। इसलिए ऐसे कौन से क्षेत्र हैं जिनमें हम पावर जनरेशन कर सकते हैं। आज हमारे देश में हाइड्रो पावर जनरेशन के लिए डेढ़ लाख मेगावाट की कैपेसिटी है। लेकिन इस कैपेसिटी का हम केवल 25 प्रतिशत ही यूज कर रहे हैं। दसवीं

15.59 hrs. (Shri P.H. Pandian in the Chair)

पंचवर्षीय योजना में इस कैपेसिटी को बढ़ाने के लिए 35 हजार करोड़ रुपये का अनुमान लगाया गया है। इसी तरह से 15 हजार करोड़ रुपये का अनुमान ट्रांसमीशन और डिस्ट्रीब्यूशन सिस्टम को ठीक करने के लिए लगाया गया है। 43 हजार करोड़ रुपया ग्रामीण विद्युतीकरण के लिए और 12200 करोड़ रुपये का प्रावधान पुराने ट्रांसफॉर्मर्स को ठीक करने के लिए किया गया है।

16.00 hrs.

आज जिस तरह से हमारे राज्यों के बिजली बोर्ड 27000 करोड़ रुपये के घाटे में चल रहे हैं और अगर विद्युत मंत्रालय का जो सुधार कार्यक्रम है, उसे उन बिजली

बोर्डों ने शुरू नहीं किया तो आने वाले पांच सालों में यह घाटा बढ़कर 40000 करोड़ रुपये तक हो सकता है। इसलिए आज इस बात की आवश्यकता है कि जो स्टेट रेगुलेटरी कमीशन या बिजली बोर्ड बने हैं, 18 राज्यों ने अपने यहां बनाए हैं, लेकिन जिन राज्यों ने नहीं बनाए हैं, आज उन राज्यों को ये बिजली बोर्ड बनाने होंगे। मुझे कहते हुए बड़ी खुशी हो रही है कि हरियाणा ने जो बिजली बोर्ड बनाया और उसमें जो सुधार किया, उससे 10 करोड़ रुपये का लाभ हुआ है और केन्द्र सरकार ने 50 प्रतिशत की जो योजना इनसैन्टिव की बनाई है â€¦ (व्यवधान)

MR. CHAIRMAN : It was decided to give two minutes time to each Member and your time is over now. This Bill alone has taken two hours time so far.

श्री रतन लाल कटारिया : कल भी आपने मुझे दो मिनट दिये थे। â€¦ (व्यवधान)

MR. CHAIRMAN: Please resume your seat, Shri Rattan Lal Kataria. You have taken too much time.

श्री रतन लाल कटारिया : सभापति जी, आज भारत सरकार ने 2007 तक देश के हर व्यक्ति के घर में दीया जलाने का संकल्प लिया है, बल्ब जलाने का संकल्प लिया है, आज उस संकल्प को पूरा करने के लिए हमें तेजी से कार्य करना होगा।

आदरणीय सभापति जी, मेरा मंत्री जी से अनुरोध है कि हरियाणा प्रदेश के मेरे लोक सभा क्षेत्र के यमुनानगर में पूर्व प्रधान मंत्री श्री नरसिंहराव जी ने हमारे साथ एक क्रूर मज़ाक किया कि 1991 में उन्होंने यमुनानगर में दिल्ली के पास फरीदाबाद से रिमोट कंट्रोल से एक बड़े बिजलीघर और थर्मल पावर स्टेशन का एलान किया लेकिन आज तक उसका एक प्रतिशत कार्य भी पूरा नहीं हो सका। वहां 1400 एकड़ जमीन खाली पड़ी है। किसानों की ज़मीन चली गई लेकिन आज तक उस पर कार्य शुरू नहीं हुआ। मैं माननीय मंत्री महोदय से प्रार्थना करता हूँ कि अगर आपको यह काम करना है तो इसे आप प्रायॅारिटी पर लें और अगर राज्य सरकार को यह काम करना है तो राज्य सरकार को कहें कि राज्य सरकार इस प्रोजेक्ट को पूरा करे। â€¦ (व्यवधान)

MR. CHAIRMAN: What is the use of the Presiding Officer sitting here?

श्री रतन लाल कटारिया : आज चीन ने 13 सालों में अपने यहां 2 लाख मैगावाट की कैपेसिटी प्राप्त कर ली है तो भारत क्यों नहीं अपनी बिजली की कैपेसिटी बढ़ा सकता?â€¦ (*Interruptions*)

MR. CHAIRMAN: What is the use of the Presiding Officer sitting in the Chair here? Please resume your seat. Nothing will go on record hereafter.

*(Interruptions)**

MR. CHAIRMAN: Nothing is going on record. What is the use of speaking now?

...(*Interruptions*)

MR. CHAIRMAN: Except Shri Mohale's speech, nothing else is being recorded.

*Not Recorded.

श्री हरीभाऊ शंकर महाले (मालेगांव) : सभापति जी, आपने मुझे समय दिया इसके लिए मैं आपका आभारी हूँ। महोदय, बिजली सिर्फ प्रकाश देने वाली चीज़ नहीं है। यह आदमी के लिए और देश के लिए उजाला देने वाली चीज़ है। मुझे बहुत खुशी है कि हमारे बिजली मंत्री गीते जी हैं जो महाराट्र के ही निवासी हैं। मैं उनको धन्यवाद देता हूँ। â€¦ (व्यवधान)

मान्यवर, पिछड़ी जाति का आदमी ज़िन्दगी की दौड़ में सबसे पीछे है। आरोग्य के मामले में पीछे है, आर्थिक सम्पन्नता के मामले में पीछे है और राजकार्यों में भी बहुत पीछे है, बिजली के मामले में भी पीछे है।

सभापति महोदय, मेरा निर्वाचन क्षेत्र, एक पहाड़ी क्षेत्र है। मेरे निर्वाचन क्षेत्र का डोंगरी हिस्सा आदिमजाति बहुल है। वहां अभी तक बिजली नहीं पहुंची है। वहां बिजली नहीं पहुंचाने के लिए सरकार दोाी है, यह मैं नहीं कहता, लेकिन मैं यह कहना चाहता हूं कि सरकार ने एनरान कंपनी के साथ करार करके गलत काम किया था। सत्ताधारी दल के लोग हमेशा कहते थे कि एनरान कंपनी का बोरिया-बिस्तर बांध देंगे, उसे समुद्र में डुबो देंगे, लेकिन जब यह सरकार सत्ता में आई, तो केवल 13 दिन में चाय पीते-पीते उसके साथ करार कर दिया, जैसे लोक सभा और राट्रपति भवन को सरकार ने गिरवी रख दिया हो। इतने बड़े-बड़े काम इस सरकार ने इतनी जल्दी-जल्दी किए, जो ठीक नहीं है।

महोदय, कोयले से बनने वाली बिजली का एक थर्मल पावर स्टेशन हमारे क्षेत्र में है, लेकिन वह एक महीने में तीन-तीन दिन बंद हो जाता है जिससे बहुत सारी बिजली नट हो जाती है। इसका परिणाम यह होता है कि महाराट्र को बिजली संकट का सामना करना पड़ता है। मेरी मंत्री महोदय से विनती है कि इसमें सुधार लाया जाए और नई-नई सामग्री, नई-नई तकनीक का ज्यादा से ज्यादा प्रयोग पॉवर उत्पादन में किया जाए।

महोदय, हमारे बिजली मंत्री श्री गीते साहब को मालूम है कि बिजली पैदा करने वाला महाराट्र में विदर्भ क्षेत्र है, लेकिन आज उसी की स्थिति यह है कि वहां कभी-कभी आठ-आठ दिन बिजली नहीं रहती है। इसके कारण न केवल महाराट्र का वह क्षेत्र बल्कि गुजरात का सीमावर्ती क्षेत्र भी अंधेरे में डूब जाता है। मेरा निवेदन है कि इस स्थिति में भी सुधार लाया जाना चाहिए।

महोदय, दीव और दमन के बिजली बोर्ड में जो पहले ओवरसीयर हुआ करता था, आज वही चीफ इंजीनियर है। इसका परिणाम यह है कि आज दमन एवं दीव का बिजली बोर्ड 75 करोड़ रुपए नफे में चल रहा है। इस बात का भी ख्याल रखना चाहिए। अभी श्री रतन लाल कटारिया जी कह रहे थे कि हरियाणा बिजली बोर्ड अच्छा काम कर रहा है और वह मुनाफे में चल रहा है। इसका कारण यह है कि आधुनिक तकनीक और लगातार विद्युत उत्पादन के कारण बिजली बोर्ड नफे में आते हैं, लेकिन हमारे देश में ज्यादातर बिजली बोर्डों में क्षमता से 40 प्रतिशत बिजली का कम उत्पादन होता है और पुरानी तकनीक तथा पुरानी सामग्री के कारण वे घाटे में जाते हैं।

महोदय, अभी डॉ. वी. सरोजा ने जैसा कहा, वैसे बिजली उत्पादन में नई तकनीक और उच्च श्रेणी की सामग्री का यदि इस्तेमाल किया जाए, तो बिजली का संकट दूर हो सकता है। बिजली के क्षेत्र में नए-नए शोध करने चाहिए और देश में बिजली के उत्पादन हेतु अन्य स्रोतों को भी बढ़ावा देना चाहिए। देश में बिजली सप्लाई में सुधार करना चाहिए। जो आदिमजाति क्षेत्र हैं, उनमें ज्यादा से ज्यादा बिजली पहुंचानी चाहिए, मेरी आपसे यही विनती है।

श्री लाल बिहारी तिवारी (पूर्वी दिल्ली) : आदरणीय सभापति महोदय, आपने मुझे इस विधेयक पर बोलने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत आभार व्यक्त करना चाहता हूं। विद्युत (संशोधन) विधेयक, 2003 का समर्थन करने के लिए मैं खड़ा हुआ हूं। मैं भारत के प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी का अभिनन्दन करता हूं कि उन्होंने पूरे देश में बिजली के क्षेत्र में आत्मनिर्भरता लाने के लिए दूरगामी योजनाएं बनाई हैं। र्वा 2012 तक एक लाख मेगावाट बिजली उत्पादन का जो लक्ष्य हमने तैयार किया है, निश्चित तौर पर हम उस लक्ष्य तक पहुंचेगे।

महोदय, मैं दिल्ली में रहता हूं और दिल्ली भारत की राजधानी है। बिजली का संबंध कई चीजों के साथ जुड़ा हुआ है। बिजली जाने से लोगों को पीने का पानी नहीं मिलता है। अगर बिजली चली जाती है तो सुरक्षा में बहुत बड़ी गड़बड़ी की आशंका है। दिल्ली के अंदर अभी-अभी मैं जो रिपोर्ट लेकर आया हूं, यहां 2824 मेगावट की जरूरत है। मैं केन्द्र सरकार को बधाई देना चाहता हूं कि दिल्ली सरकार ने जब भी बिजली की समस्या के लिए, बिजली की कमी के बारे में हमारे केन्द्रीय नेताओं से बातचीत की तो बिजली की पूरी आपूर्ति की गई। आज दिल्ली में जितनी बिजली चाहिए, भारत सरकार की तरफ से उन्हें पूरा सहयोग दिया जा रहा है, लेकिन दिल्ली की आबादी इस समय लगभग डेढ़ करोड़ के करीब है। एक-चौथाई आबादी यहां ऐसी है, जहां अभी विद्युतीकरण हुआ ही नहीं है। इसका आज सारा डिस्ट्रीब्यूशन टाटा और रिलायंस को दे दिया गया है। हमने कहा कि अगर मुंबई जैसे शहर में प्राइवेटाइजेशन करने से दिल्ली की आपूर्ति में सुधार हो सकता है और दिल्ली में अगर इसे किया जाए तो कोई बुरी बात नहीं है।

महोदय, हम एक बार मुंबई गए, वहां हमने लोगों से पूछा कि आपके यहां लाइट कब जाती है तो उन्होंने कहा कि हम वह समय देखते हैं कि हमारे यहां कभी लाइट जाए और हम देखें। हम दिल्ली वाले ऐसे अभागे हैं कि हम वह समय देखते हैं कि लाइट कब आए और कब न आए। ऐसी हालत में मैं मंत्री जी से निवेदन करना चाहता हूं कि यहां झुग्गी-झोंपड़ी में, अनआथोराइज्ड कालोनियों में लोग रहते हैं, जहां बिजली के स्थाई कनैक्शन की कोई व्यवस्था नहीं है। चुनाव से पहले जिन कम्पनियों से एग्रीमेंट किया गया तो सारी झुग्गी-बस्तियों को कहा गया कि आपको पूरी लाइट दी जाएगी, लेकिन उन्हें जो लाइट दी गई वह ठेकेदारों के जरिए दी गई। उस समय उन्हें कहा गया कि आपको फ्री बिजली दी जाएगी और कोई कनेक्शन काटा नहीं जाएगा।

महोदय, अभी मुंशी जी कह रहे थे कि बिजली आपूर्ति के अंदर हमें राजनीति नहीं करनी चाहिए। जिस दिन चुनाव हुए, उस दिन के बाद से दिल्ली में सभी गरीब बस्तियों में बिजली के कनेक्शन दिल्ली सरकार ने काट दिए हैं। आज वहां लोग त्राहि-त्राहि मचा रहे हैं। मैं आपसे निवेदन करना चाहता हूं कि दिल्ली में बिजली की आपूर्ति और व्यवस्था में सुधार कराएं। यहां जो हमारी बिजली पैदा होती है, वह मुश्किल से एक हजार मेगावाट होती है और विभिन्न राज्यों से नार्दन ग्रिड से यहां पर बिजली आती है। आप दिल्ली में बिजली के उत्पादन के लिए कोई नयी व्यवस्थाएं बनाएं। हम चाहते हैं कि दिल्ली बिजली के मामले में आत्मनिर्भर होनी चाहिए। दूसरे राज्यों में कई बार दिक्कतें आ जाएं तो दिल्ली अंधेरी नहीं रहनी चाहिए। दिल्ली में बिजली की खपत केवल घरों के लिए नहीं है। हम जिस फ्लेट में रहते हैं, वहां आप देखें कि कई बार घंटों-घंटों तक बिजली नहीं आती है और बिजली न आने के कारण पीने का पानी नहीं होता है तथा इस कारण दिल्ली में बच्चे स्कूल नहीं जा पाते हैं, पढ़ाई से वंचित हो जाते हैं। दिल्ली में जो बिजली के मीटर प्राईवेट कम्पनियों ने लगाए हैं, वे मीटर ठीक से काम नहीं करते हैं। वे मीटर तेज चलते हैं, उनमें पांच-पांच गुना बिजली का बिल का रहा है। अगर वहां बिजली के बिल जमा कराने की बात की जाती है, लाखों के बिल लोगों के आ जाते हैं, जिसका बिल 500 रुपए आना चाहिए, उसका 25-25, 50-50 हजार रुपए का आता है। अगर उन्हें कहा जाता है कि आप पहले मीटर को ठीक करिए, फिर हम बिल जमा कराएंगे तो कहते हैं कि पहले आप रुपए जमा करिए, बाद में हम ठीक करेंगे। आप कल्पना कर सकते हैं, अगर कोई व्यक्ति अपना मकान भी बेचे तब भी एक गरीब आदमी अपना बिल जमा नहीं करा सकता है। दिल्ली जैसे शहर में, दिल्ली भारत की राजधानी है और यहां बिजली की आपूर्ति के लिए अच्छी व्यवस्था होनी चाहिए ताकि हम लोग कह सकें कि हम भारत की राजधानी दिल्ली में रहते हैं और यहां बिजली की आपूर्ति ठीक ढंग से है। आपके नेतृत्व में दिल्ली के अंदर यह विभाग बहुत अच्छा काम कर रहा है। हम जब भी आपसे मिलते हैं तो सुधार की बात करते हैं।

महोदय, मैं ज्यादा न कहते हुए इस बिल का समर्थन करते हुए आपसे निवेदन करना चाहता हूं।

जहां आप पूरे देश को देख रहे हैं, अन्य राज्यों को देख रहे हैं, वहां दिल्ली की तरफ विशे ध्यान दें ताकि हम इसे बिजली के मामले में आदर्श शहर बना सकें।

श्री अनन्त गंगाराम गीते : सभापति जी, इस संशोधन विधेयक पर 13 सदस्यों ने चर्चा में भाग लिया है, मैं सभी को धन्यवाद देता हूं।

जो चार संशोधन हमने सदन के सामने रखे हैं, सभी सदस्यों ने उनका समर्थन किया है और समर्थन करते हुए जो देश में बिजली की स्थिति है, हमें उस स्थिति से अ वगत कराने का काम किया है। जब इस चर्चा की शुरूआत विपक्ष की ओर से कांग्रेस के सदस्यों ने की, तब उन्होंने वितरण के क्षेत्र में जो ओपन एक्सेस का प्रावधान है, जिसमें हम संशोधन करने जा रहे हैं, उसके बारे में दो प्रश्न उन्होंने यहां पर उठाये। उन्हें इस बात की आशंका है कि कानून में यह प्रावधान तो किया गया है कि डिस्ट्रीब्यूशन के लिए क्षेत्र में स्पर्धा हो और वहीं एक के बदले दो, तीन या चार प्लेयर्स हों, लेकिन ब्यूरोक्रेट्स इसमें बाधा बन सकते हैं या बाधा बनेंगे। दूसरी आशंका उन्होंने यह जताई कि इस संशोधन में हमने जो पांच साल की समय सीमा दी है तो पांच साल तक रुकने की आवश्यकता नहीं, तुरन्त इसे लागू करना चाहिए। मैं माननीय सदस्य को और सारे सदन को आश्वस्त कराना चाहूंगा कि जो वितरण के मामले में लाइसेंस इश्यू किये जाएंगे, इसकी जिम्मेदारी स्टेट रैगुलेटरी कमीशन के ऊपर सौंपी है और स्टेट रेगुलेटरी कमीशन हों या सैण्ट्रल इलैक्ट्रिसिटी रैगुलेटरी कमीशन हो, उन्हें कानूनन अधिकार दिये गये हैं और उनके काम में न राज्य सरकार हस्तक्षेप करती हैं और न केन्द्र सरकार हस्तक्षेप करती है। इसलिए जो चिन्ता आपने जताई है, निश्चित रूप में यदि वितरण के क्षेत्र में, डिस्ट्रीब्यूशन के क्षेत्र में यदि कोई नये प्लेयर्स आना चाहें तो उसमें किसी बाधा का सामना नहीं करना पड़ेगा। स्टेट रैगुलेटरी कमीशन के माध्यम से निश्चित रूप में उन्हें अवसर मिल सकते हैं और जो समय हमने पांच साल का दिया है, जो मूल विधेयक में नहीं था। मूल विधेयक में यह प्रावधान था कि स्टेट रैगुलेटरी कमीशंस या रैगुलेटरी कमीशन एक साल में इस पर विचार करके तय करे कि किस प्रकार से वितरण के क्षेत्र में स्पर्धा लाई जाये, अधिक लाइसेंस किस प्रकार से दिये जायें लेकिन उसमें कोई समय सीमा नहीं थी। इसलिए इस प्रकार की मांग राज्य सभा में आ गई कि इसमें कुछ समय सीमा तय करने की आवश्यकता है। हमने जो समय सीमा तय की है, यह अधिकतम पांच साल की है। इसका मतलब यह नहीं है कि पांच साल तक रुकने की आवश्यकता है। यदि स्टेट रैगुलेटरी कमीशन चाहे तो किसी भी समय से लाइसेंस इश्यू कर सकते हैं। उसके लिए कोई पाबन्दी नहीं है, लेकिन पांच साल की अधिकतम समय सीमा है। इसलिए इस संशोधन के पारित होने के बाद निश्चित रूप में वितरण के क्षेत्र में स्पर्धा होगी।

एक आशंका यहां पर लगभग सभी माननीय सदस्यों ने व्यक्त की है कि नया कानून 10 जून, 2003 से लागू हो गया, विद्युत कानून, 2003 को बने आज 6 महीने हो गये हैं, क्या इन 6 महीनों में इस कानून के लागू होने के बाद बिजली के क्षेत्र में कुछ सुधार आये हैं?

इस प्रकार की आशंकाएं यहां जताई गयीं। निश्चित रूप से विद्युत कानून, 2003 के लागू होने के बाद बिजली क्षेत्र में काफी सुधार आने लगे हैं। ने केवल सुधार ही बल्कि उसके परिणाम भी सामने आने लगे हैं।

सभापति महोदय, राज्य विद्युत कानून, 2003 में चोरी को रोकने के लिए कानून बनाने का प्रावधान है। यह कानून सभी राज्यों के लिए बाध्य है। अब हर राज्य में बिजली की चोरी को रोकने के लिए कानून बनाये जा रहे हैं। कानून बनाने के साथ-साथ लागू किये जा रहे हैं जिसके अच्छे परिणाम हमें दिखाई देने लगे हैं। आज

कई राज्यों में चोरी के प्रमाण में कमी आयी है। जब चोरी के प्रमाण में कमी आती है तो निश्चित रूप से राज्य विद्युत बोर्डों की वित्तीय स्थिति में भी सुधार आयेगा। उसका प्रभाव हमें दिखाई देगा।

विद्युत कानून, 2003 में यह प्रावधान था कि सभी राज्यों में राज्य विनियामक आयोगों का गठन करने की आवश्यकता है और करना चाहिए। सभी राज्यों को स्टेट रेगुलेटरी कमीशन्स बनाने हैं। यह प्रावधान कानून में है। आज लगभग देश के सभी राज्यों में इस प्रकार के कानून, इस प्रकार से कमीशन गठित किये गये हैं। उन कमीशन्स को क्रियान्वित किया गया है। उनका कार्य शुरू हो चुका है। कुछ उत्तरी पूर्व के राज्य हैं, जहां अभी राज्य विनियामक आयोगों का गठन होना बाकी है। â€¦ (व्यवधान)

श्री अमर राय प्रधान (कूचबिहार) : वे कौन से राज्य हैं जिनमें यह लागू नहीं हुआ। â€¦ (व्यवधान)

श्री अनन्त गंगाराम गीते : लगभग सभी राज्यों में है लेकिन एक राज्य--झारखंड में नहीं है। उत्तर पूर्व के छोटे-छोटे राज्यों में राज्य विनियामक आयोगों का गठन करने में, उनको चलाने के लिए जो खर्चे होते हैं, उसके लिए उन राज्यों में कोई प्रावधान नहीं होता। इसलिए कानून में यह भी प्रावधान किया गया है कि आवश्यक नहीं कि हर राज्य में अलग आयोग हो। दो या तीन राज्य मिलकर, ज्वाइंटली भी राज्य विनियामक आयोगों का गठन कर सकते हैं। इस मामले में उत्तरी पूर्व के राज्य भी हमसे सहमत हैं। उनकी ओर से भी प्रयास होने लगे हैं। इसलिए जब राज्य विनियामक आयोगों का गठन हुआ है, तो बिजली को लेकर जितनी भी समस्याएं हैं, आम उपभोक्ता से लेकर सरकार के अपने नीति नियामकों तक सब मगमलों पर राज्य विनियामक आयोग निर्णय करते हैं। उसका असर भी आज निश्चित रूप से बिजली के क्षेत्र में दिखाई दे रहा है।

जेनरेशन के क्षेत्र में भी अब लोग काफी रूचि लेने लगे हैं। यहां पर मुख्यतः कैपटिव जनरेशन के संदर्भ में आशंकाएं जताई गयीं और आंध्र प्रदेश के मुख्यमंत्री श्री चन्द्र बाबू नायडू जी का उल्लेख किया गया। श्री मन्दा जगननाथ जी ने यहां पर प्रश्न उपस्थित किया कि विद्युत कानून, 2003 कैपटिव जनरेशन को सारी बाधाओं से मुक्ति दिलाये है। यह मुक्ति इसलिए दिलाता है कि आज जो हमारे उद्योग हैं, जो इंडस्ट्री सैक्टर है, वे आज दिन-ब-दिन पिछड़ते जा रहे हैं। उसी कारण सारे देश में बेरोजगारी भी बढ़ती जा रही है। नये रोजगार के अवसर नहीं पैदा हो रहे। इस सैक्टर को बचाने के लिए यदि उद्योग स्वयं अपनी जरूरत के लिए बिजली का निर्माण करता है तो उसे सारी बाधाओं से मुक्ति मिलनी चाहिए। वह उसके लिए आजाद हो, इस प्रकार के प्रावधान इस कानून में किये गये हैं।

इसी वजह से एक डर या एक आशंका जताई जाती है कि आज हमारे यहां जो बिजली वितरण का मामला है, उसमें अलग-अलग दर पर बिजली का वितरण करते हैं। खास तौर पर हमारे देश में इंडस्ट्री को जो बिजली दी जाती है, वह सबसे अधिकतम दर पर दी जाती है। व्यापारियों को जो बिजली दी जाती है, उसकी दर भी कुछ ज्यादा है। किसानों को, आम उपभोक्ता को या जो दलित हैं, पिछड़े हैं, उनको जो सहूलियत दी जाती है, उनके लिए जो सबसिडी दी जाती है, वह सबसिडी जहां पर ज्यादा दर से बिजली दी जाती है, उनसे जो कुछ धन आता है, उसमें से गरीबों को सस्ती दर पर बिजली देने का प्रावधान है। इसमें यह आशंका जताई गई कि यदि अनुज्ञाप्तिधारियों को आजादी देने के कारण सारा उद्योग क्षेत्र राज्य विद्युत बोर्डों से अलग हो जाता है, वे अपनी जरूरत को स्वयं पूरा करते हैं, तो इस सबसिडी को किस तरह पूरा किया जाए।â€¦ (व्यवधान)

श्रीमती आभा महतो (जमशेदपुर) : सभापति महोदय, मैं सिर्फ दो-तीन बातें कहना चाहती हूं।â€¦ (व्यवधान)

MR. CHAIRMAN : I will allow you after the reply of the hon. Minister.

श्री अनंत गंगाराम गीते : कुछ हद तक इस चिन्ता के संदर्भ में आज यह अनुभव होता है, लेकिन जब हमने कानून बनाया, कानून लागू हुआ है तो उसके परिणाम दिखाई देने लगे हैं। उन परिणामों को देखते हुए मैं आज सदन को आश्वस्त कराना चाहूंगा। हमने चार संशोधनों को लेकर राज्य सभा में आश्वासन दिया था, लेकिन आवश्यकता पड़ने पर जब लोक सभा में हमने इस विधेयक को पारित किया, तब हमने जैसा कहा था, मैं उसे आज दोहराना चाहूंगा कि राट्र हित में, जनता के हित में इस कानून के लागू होने पर यदि संशोधन करने की आवश्यकता पड़ती है तो सरकार किसी प्रकार का संशोधन लाने के लिए तैयार रहेगी। इसलिए मैं सारे सदन से प्र ार्थना करूंगा कि हमने एक अच्छे कानून का निर्माण किया है, और उसे लागू भी कर दिया है। जो संशोधन आवश्यक था, खास तौर पर वितरण के क्षेत्र में स्पर्धा के लिए हम यह संशोधन लाए हैं। ऐपिलेट ट्रिब्यूनल के बारे में एक संशोधन आवश्यक लगा कि इतने बड़े क्षेत्र की सारी जिम्मेदारी किसी एक व्यक्ति के पास न हो, इसलिए सुप्रीटेंडेंस और कंट्रोल को लेकर मूल विधेयक में जो प्रावधान था, उसे हटाने की बात जब राज्य सभा में आई, हम उस संशोधन को लाए। राज्य सभा ने उसे पारित कर दिया, अब यह लोक सभा में है। जब हम इसे पारित करेंगे तो निश्चित रूप से कम्प्रीहैनसिव कानून ऊर्जा के क्षेत्र में परिवर्तन और क्रान्ति लाने के लिए उपयोगी होगा। मैं प्रार्थना करूंगा कि आप इस संशोधन विधेयक को पारित करें।

श्रीमती आभा महतो : मेरा एक छोटा सा सुझाव है जिसका जिक्र मंत्री महोदय ने किया है कि झारखंड नया राज्य बना है, वहां झारखंड विद्युत बोर्ड का गठन नहीं हुआ। रघुवंश जी ने भी कहा कि हमारी हिस्सेदारी झारखंड को चली गई। मैं चाहती हूं कि इसका गठन जल्द किया जाए और बिहार के हिस्से में जो आता है, उनको देकर झारखंड के लिए अलग आयोग का गठन करें ताकि हम बिजली का काम कर पाएं। इसका गठन नहीं होने से हमारे यहां बिजली का काम ठप्प पड़ा हुआ है। मेरा मंत्री जी से यही आग्रह है। â€¦ (व्यवधान)

श्री अनंत गंगाराम गीते : मैंने अभी कहा कि झारखंड ने राज्य विनियामक आयोग का गठन नहीं किया है, यह सत्य नहीं है। झारखंड ने राज्य विनियामक आयोग का गठन किया है लेकिन राज्य विद्युत बोर्ड की वित्तीय स्थिति को सुधारने के लिए जो ट्राईपार्टाइट ऐग्रीमैंट होना चाहिए, वह अभी तक झारखंड ने नहीं किया। राज्य ि वनियामक आयोग का गठन झारखंड में भी हुआ है।

SHRI SONTOSH MOHAN DEV : Sir, the basic idea of passing the Electricity Act in both the Houses of Parliament, as has been stated by the hon. Minister, was to improve the power structure in this country.

Sir, I was late and I could not participate in the debate. But since I have got an opportunity now, I would like to make two points. The first point is that the Ministry of Power cannot achieve its target unless the other Departments of Government co-operate with the Ministry of Power. One such Department is the Department of Coal. A dog in the manger policy is being pursued by the coal sector presently.

Many applications are pending before the Coal Department. They are stopping giving captive mines to the private sector on the plea that they will try to do it. If you go through the records, for the last twenty years they are keeping as many as fifty or sixty blocks. They have no funds. The Government of India is telling them that they must do it

from their own funds and that they cannot get any Budgetary support. Here, you have to do something. Otherwise, the ambitious decision taken by the hon. Prime Minister will not see the light.

MR. CHAIRMAN : It is not a speech. You must ask clarifications. You are making submissions. You are making requests.

SHRI SONTOSH MOHAN DEV (SILCHAR): What is the basis of this Bill?

MR. CHAIRMAN: You should have asked your partymen to talk about it or to speak about it. You can only seek clarifications. You cannot make fresh speeches.

...(*Interruptions*)

MR. CHAIRMAN: You know the procedure.

SHRI SONTOSH MOHAN DEV : That is the problem of the North-East. All of you neglect North-East.

MR. CHAIRMAN: This opportunity is only to seek clarifications.

...(*Interruptions*)

MR. CHAIRMAN: Normally, the Members who have participated in the discussion alone are entitled to ask for clarifications. Not every Member can seek clarifications.

...(*Interruptions*)

SHRI SONTOSH MOHAN DEV : North-East can provide maximum hydel power, but it is not being harnessed by the Government of India. ...(*Interruptions*) Here, you should go to the Cabinet and so something for the Tipai Mukh Dam. ...(*Interruptions*)

MR. CHAIRMAN: This is only a suggestion and not a clarification.

डॉ.रामकृण कुसमरिया (दमोह) : मेरा सुझाव है कि मध्य प्रदेश में बिजली की हालत बहुत खराब है। इसलिए वहां पर इसका विशेा ध्यान रखा जाए और जो रेगुलेटरी बोर्ड बने हैं, हमारा देश किसानों का देश है। सिंचाई के लिए खेतों को बिजली जाती है लेकिन इन रेगुलेटरी बोर्डों में किसानों का प्रतिनिधित्व नहीं है और सबसे कम बिजली किसानों को जाती है। इसलिए इस बात का विशेा ध्यान रखा जाए।

SHRI A. KRISHNASWAMY (SRIPERUMBUDUR): According to the privatisation policy of generation of power, in my constituency, near Ennore, when Shri Suresh Prabhu was the Minister of Power, he signed an MoU with the State Government of Tamil Nadu to start 1,000 megawatt capacity project. There was one more project by the private sector, to be started by the Videocon in my constituency. I want to know the status of these two projects?

MR. CHAIRMAN: While participarting in the discussion, did you make this point?

SHRI A. KRISHNASWAMY : No.

MR. CHAIRMAN: You had gone out of the track while you spoke. While speaking, you should have made this point.

श्री अनन्त गंगाराम गीते : संतोा मोहन देव जी ने जो सुझाव दिया है, मैं उसका स्वागत करता हूं और नॉर्थ-ईस्ट के सभी राज्य हैं, उनको भारत सरकार की ओर से पूरा सहयोग दिया जाएगा।

MR. CHAIRMAN : Shrimati Kanti Singh, you have not spoken.

श्री अनन्त गंगाराम गीते : जो परियोजना की बात आपने यहां पर रखी है, उसके लिए निश्चित रूप से प्रयास किया जाएगा

MR. CHAIRMAN: Shrimati Kanti Singh, allow the hon. Minister to speak. You have not participated in the discussion. Normal practice is that those Members who have participated in the discussion alone are entitled to seek clarifications. It is not a general debate.

श्री अनन्त गंगाराम गीते : जो यहां माननीय सदस्य उपस्थित हैं और मुझसे क्लेरिफिकेशन चाहते हैं, ये लगभग सभी के अपने-अपने क्षेत्र से जुड़े हैं। इसलिए प्रार्थना करूंगा कि मेरे कार्यालय में आइए, मैं निश्चित रूप से उन्हें सहयोग करूंगा।

SHRI VIJAYENDRA PAL SINGH BADNORE : Sir, the hon. Minister has said that open access will be implemented in five years. It is left to the State Commissions to implement it in five years. Five years is the maximum period. Is it not a fact that if one State Commission does not do it, you cannot achieve open access? Suppose, Haryana does not do it and Punjab and Rajastan do it, open access will not come. Five years' period should be reduced to three years. Otherwise, it is useless.

श्रीमती कान्ति सिंह (बिक्रमगंज) : मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं। हाइड्रो-इलैक्ट्रिक के माध्यम से जैसी कि जानकारी प्राप्त हुई है

कि पहाड़ी एरियाज के बारे में आप सब्सिडी दे रहे हैं। मैं जानना चाहती हूं कि पहाड़ी एरिया के अलावा क्या अन्य स्थानों पर भी सब्सिडी देना चाहेंगे ?

चूंकि हमारे यहां नहरों की बहुत सारी सुविधाएं हैं। उनके तहत हाइड्रो इलैक्ट्रिक की बहुत सम्भावनाएं हैं। ऐसी हालत में क्या केन्द्र सरकार सबसिडी देगी ताकि हमारे यहां विद्युत का निर्माण हो सके।

श्रीमती शीला गौतम (अलीगढ) :सभापति महोदय, हमारे यहां हरदुआगंज पावर स्टेशन है जिस में पांच यूनिट्स हैं। उनमें एक यूनिट काम करती है और बाकी चार यूनिट्स हमेशा खराब रहती है। आपसे अनुरोध है कि उनकी मरम्मत के लिए राशि दी जाए।

श्री अनन्त गंगाराम गीते : सभापति महोदय, माननीय सदस्या कांति जी ने सबसिडी की बात कही है। सबसिडी देने में कोई भेदभाव नहीं किया जाता है। जो छोटी-छोटी 25 मेगावाट से कम जल विद्युत की परियोजनाएं हैं, उन सभी को अपारम्परिक ऊर्जा मंत्रालय देखता है और उनकी ओर से यह सबसिडी दी जाती है। पिछले बजट में इस प्रकार के प्रावधान भी किए गए थे जिससे जल विद्युत को अधिक बढ़ावा दिया जा सके। जिस परियोजना की बात माननीय सदस्या ने कही है, यदि कोई स्पैसिफिक परियोजना उनके क्षेत्र में हो तो निश्चित रूप में मुझे बताएं। उन्हें इसमें पूरा सहयोग दिया जाएगा।

MR. CHAIRMAN : The question is:

"That the Bill to amend the Electricity Act, 2003, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI ANANT GANGARAM GEETE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

____